

DSP BLACKROCK NIFTY 50 ETF

Open Ended Index Linked Exchange Traded Fund

<p>This open ended Index linked Exchange Traded Fund is suitable for investor who are seeking*</p> <ul style="list-style-type: none">• Long-term capital growth• Investment in equity securities covered by Nifty 50 Index <p>* Investors should consult their financial advisers if in doubt about whether the Scheme is suitable for them.</p>	<p>RISKOMETER</p> <p>LOW MODERATELY LOW MODERATE MODERATELY HIGH HIGH</p> <p>Investors understand that their principal will be at moderately high risk</p>
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Offer of Units of Rs. 10 each, issued at a premium approximately equal to the difference between face value and Allotment Price during the New Fund Offer and at NAV based prices on an on-going basis

New Fund Offer of:

DSP BlackRock Nifty 50 ETF

Opens on: ____,20XX

Closes on: ____,20XX

Scheme re-opens for continuous sale and repurchase: Within five Business Days from the date of allotment

Name of Mutual Fund	:	DSP BlackRock Mutual Fund
Name of Asset Management Company	:	DSP BlackRock Investment Managers Private Limited
Name of Trustee Company	:	DSP BlackRock Trustee Company Private Limited
Addresses of the entities	:	Mafatlal Centre, 10th Floor, Nariman Point, Mumbai 400021
Website	:	www.dspblackrock.com

The particulars of the Scheme have been prepared in accordance with the Securities and Exchange Board of India (Mutual Funds) Regulations 1996, (herein after referred to as SEBI (MF) Regulations) as amended till date, and filed with SEBI, along with a Due Diligence Certificate from the AMC. The units being offered for public subscription have not been approved or recommended by SEBI nor has SEBI certified the accuracy or adequacy of the Scheme Information Document.

The Scheme Information Document sets forth concisely the information about the scheme that a prospective investor ought to know before investing. Before investing, investors should also ascertain about any further changes to this Scheme Information Document after the date of this Document from the Mutual Fund / Investor Service Centres / Website / Distributors or Brokers.

The investors are advised to refer to the Statement of Additional Information (SAI) for details of DSP BlackRock Mutual Fund, Tax and Legal issues and general information on www.dspblackrock.com. SAI is incorporated by reference (is legally a part of the Scheme Information Document). For a free copy of the current SAI, please contact your nearest Investor Service Centre or log on to our website.

The SID should be read in conjunction with the SAI and not in isolation.

This SID is dated _____

BSE Disclaimer:

BSE Ltd. ("the Exchange") has given vide its letter dated December 27, 2016 permission to DSP BlackRock Mutual Fund to use the Exchange's name in this SID as one of the Stock Exchanges on which this Mutual Fund's Unit are proposed to be listed. The Exchange has scrutinized this SID for its limited internal purpose of deciding on the matter of granting the aforesaid permission to DSP BlackRock Mutual Fund. The Exchange does not in any manner: i) warrant, certify or endorse the correctness or completeness of any of the contents of this SID; or ii) warrant that this scheme's unit will be listed or will continue to be listed on the Exchange; or iii) take any responsibility for the financial or other soundness of this Mutual Fund, its promoters, its management or any scheme or project of this Mutual Fund; and it should not for any reason be deemed or construed that this SID has been cleared or approved by the Exchange. Every person who desires to apply for or otherwise acquires any unit of DSP BlackRock Nifty 50 ETF of this Mutual Fund may do so pursuant to independent inquiry, investigation and analysis and shall not have any claim against the Exchange whatsoever by reason of any loss which may be suffered by such person consequent to or in connection with such subscription/acquisition whether by reason of anything stated or omitted to be stated herein or for any other reason whatsoever.

NSE Disclaimer:

As required, a copy of this Scheme Information Document has been submitted to National Stock Exchange of India Limited (hereinafter referred to as NSE). NSE has given vide its letter NSE/LIST/98776 dated December 28, 2016 permission to the Mutual Fund to use the Exchange's name in this Scheme Information Document as one of the stock exchanges on which the Mutual Fund's units are proposed to be listed subject to, the Mutual Fund fulfilling various criteria for listing. The Exchange has scrutinized this Scheme Information Document for its limited internal purpose of deciding on the matter of granting the aforesaid permission to the Mutual Fund. It is to be distinctly understood that the aforesaid permission given by NSE should not in any way be deemed or construed that the Scheme Information Document has been cleared or approved by NSE; nor does it in any manner warrant, certify or endorse the correctness or completeness of any of the contents of this Scheme Information Document; nor does it warrant that the Mutual Fund's units will be listed or will continue to be listed on the Exchange; nor does it take any responsibility for the financial or other soundness of the Mutual Fund, its sponsors, its management or any scheme of the Mutual Fund. Every person who desires to apply for or otherwise acquire any units of the Mutual Fund may do so pursuant to independent inquiry, investigation and analysis and shall not have any claim against the Exchange whatsoever by reason of any loss which may be suffered by such person consequent to or in connection with such subscription /acquisition whether by reason of anything stated or omitted to be stated herein or any other reason whatsoever.

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An investor, by subscribing or purchasing an interest in the Product(s), will be regarded as having acknowledged, understood and accepted the disclaimer referred to in Clauses above and will be bound by it.

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SECTION I. HIGHLIGHTS/SUMMARY OF THE SCHEME	
Type of Scheme	Open Ended Index linked Exchange Traded Fund
Investment Objective	<p>The Scheme seeks to provide returns that, before expenses, closely correspond to the total return of the underlying index, subject to tracking errors.</p> <p>There is no assurance that the investment objective of the Scheme will be realized.</p>
Plan/Options Available under the Scheme	Not available
Minimum Application Amount (First purchase and subsequent purchase)	<p>During NFO period - Rs. 5,000 and in multiples of Re. 1/- thereof.</p> <p>On Continuous basis -</p> <p>Directly with Fund: Authorized Participants and Large Investors can directly purchase / redeem in blocks from the fund in "Creation unit size" on any business day.</p> <p>On the Exchange -</p> <p>The units of the Scheme can be purchased and sold in minimum lot of 1 unit and in multiples thereof.</p>
Loads	<p>Entry Load Not Applicable</p> <p>The upfront commission on investment made by the investor shall be paid to the ARN Holder directly by the investor, based on the investor's assessment of various factors including service rendered by the ARN Holder.</p>
	<p>Exit Load</p> <p>For Creation Unit Size: No Exit load will be levied on redemptions made by Authorised Participants / Large Investors directly with the Fund in Creation Unit Size.</p> <p>For other than Creation Unit Size: Nil</p> <p>The Units of DSP BlackRock Nifty 50 ETF in other than Creation Unit Size cannot be directly redeemed with the Fund. These Units can be redeemed (sold) on a continuous basis on the Stock Exchange during the trading hours on all trading days. The Trustee / AMC reserve the right to change / modify the exit load on a future date on prospective basis</p>
Liquidity	<p>On the Exchange</p> <p>The units are proposed to be listed on Stock Exchange to provide liquidity through secondary market. The units of the Scheme can be bought / sold on all trading days on the National Stock Exchange of India Limited and or BSE Ltd. or any other stock exchange where the Scheme is proposed to be listed.</p> <p>The price of the Units in the secondary market on the Stock Exchange(s) will depend on demand and supply at that point of time. The AMC will appoint Authorized Participant(s) to provide liquidity in secondary market on an ongoing basis. The Authorised Participant(s) would offer daily two-way quote in the market.</p> <p>Directly with the Mutual Fund</p> <p>The Scheme offers units for subscription / redemption directly with the Mutual Fund in creation unit size to Authorized Participants / and Large Investors, at NAV based prices on all Business Days during an ongoing</p>

	<p>offer period.</p> <p>Further, investor other than Authorized Participants and Large Investors can also directly approach AMC for redemption of units if:</p> <p>a) Traded price of Nifty ETF units is at a discount of more than 3% to the applicable NAV for continuous 30 days or b) Discount of bid price to applicable NAV over a period of 7 consecutive days is greater than 3% or c) No quotes available on exchange for 3 consecutive trading days (for clarity - excluding the holidays and the days on which stock exchange(s) or capital / securities markets are closed or stopped functioning otherwise than for ordinary holidays) or d) Total bid size on the exchange(s) is less than half of the creation units size daily, averaged over a period of 7 consecutive trading days.</p> <p>The above instances shall be tracked by the AMC on an ongoing basis and in case if any of the above mentioned scenario arises the same shall be disclosed on the website of the AMC i.e. http://www.dspblackrock.com.</p> <p>Dematerialization</p> <p>The Units of the Scheme are available only in dematerialized (electronic) form. Investors intending to invest in Units of DSP BlackRock Nifty 50 ETF will be required to have a beneficiary account with a Depository Participant (DP) of the NSDL/CDSL and will be required to mention in the application form DP's Name, DP ID No. and Beneficiary Account No. with the DP at the time of purchasing Units during NFO and in ongoing offer directly from the fund in Creation Unit Size. In case the demat details are not mentioned in the application or the mentioned details are incorrect / incomplete/illegible/ambiguous, such applications will be rejected.</p> <p>The Units of the Scheme will be issued, traded and settled compulsorily in dematerialized (electronic) form.</p>
Benchmark Index	Nifty 50 Index
Transparency/NAV Disclosure	<p>The first NAV will be calculated and declared within 5 business days from the date of allotment. The Mutual Fund shall declare the NAV of the Scheme on every Business Day, on AMFI's website www.amfiindia.com, by 9.00 p.m. and also on www.dspblackrock.com. The NAV of the Schemes will be published by the Mutual Fund in at least two daily newspapers, on every Business Day. The NAV will be determined for every Business Day, except in special circumstances described under 'Suspension of Sale and Redemption of units' in the SAI.</p> <p>The AMC may also calculate intra-day indicative NAV (computed based on snapshot prices received from NSE) and will be updated during the market hours on its website www.dspblackrock.com. Intra-day Indicative NAV will not have any bearing on the creation or redemption of units directly with the Fund by the Authorized Participants /Large Investors.</p> <p>Also, full portfolio in the prescribed format will be disclosed by publishing in the newspapers or by sending to the Unit Holders within 1 month from the end of each half-year. The portfolio will also be displayed on the website of the Mutual Fund.</p> <p>The monthly portfolio of the Scheme of the Fund shall be available in a user-friendly and downloadable format on the website viz. www.dspblackrock.com on or before the tenth day of succeeding month.</p>

SECTION II. DEFINITIONS

Applicable NAV	The NAV applicable for purchase /redemption/ out based on the time of the Business Day on which the subscription/redemption/switch request is accepted.
AMC or Investment Manager or DSPBRIM	DSP BlackRock Investment Managers Pvt. Ltd., the asset management company, set up under the Companies Act 1956, and authorized by SEBI to act as the asset management company to the schemes of DSP BlackRock Mutual Fund.
Beneficial owner	Beneficial Owner as defined in the Depositories Act, 1996 means a person whose name is recorded as such with a depository.
Business Day	A day other than: (1) Saturday and Sunday; (2) a day on which the National Stock Exchange/BSE is closed (3) a day on which the Sale and Redemption of Units is suspended The AMC reserves the right to declare any day as a non-business day at any of its locations at its sole discretion.
Cash Component	Cash Component represents the difference between the Applicable NAV of a Creation Unit size and the market value of Portfolio Deposit. This difference will represent accrued dividends, accrued annual charges including management fees and residual cash in the Scheme. In addition, the Cash Component will include transaction cost as charged by the Custodian/DP, equalization of dividend and other incidental expenses for Creating Units including statutory levies, if any. The Cash Component will vary from time to time and will be decided and announced by the AMC.
Creation Date	The date on which DSPBRN50F Units are created
Creation Unit Size	Creation Unit Size is fixed number of units of the Scheme which is, exchanged for a basket of securities (Portfolio Deposit) and a Cash Component, equal to the value of said predefined units of the Scheme, and/or subscribed in cash equal to the value of said predefined units of the Scheme. For redemption of units it is vice versa i.e. fixed number of units of Scheme are exchanged for Portfolio Deposit and/ or Cash Component of the Scheme. The Portfolio Deposit and/ or Cash Component will change from time to time due to change in NAV and will be announced by the AMC on its website. Each Creation Unit size consists of 50,000 units of DSPBRN50F. Each unit of DSPBRN50F will be approximately equal to 1/100 th the value of the Nifty 50 Index. The Creation Unit size may be changed by the AMC at their discretion and the notice of the same shall be published on AMC's website.
Continuous Offer/Ongoing Offer	Offer of Units when the Scheme becomes available for subscription, after the closure of the New Fund Offer.
Custodian	Citibank N. A., Mumbai branch, acting as custodian to the Schemes, or any other Custodian who is approved by the Trustee.
Clearcorp Repo Order Matching System (CROMS)	CROMS is an STP (Straight through Processing) enabled anonymous Order Matching Platform launched by Clearcorp Dealing Systems (India) Ltd for facilitating dealing in Market Repos in all kinds of Government Securities.
Date of Allotment	The date on which Units subscribed to during the New Fund Offer Period will be allotted.
DSPBRN50F	DSP BlackRock Nifty 50 ETF
Depository	National Securities Depository Ltd. (NSDL)/Central Depository Services (India) Limited (CDSL) or such other depository as approved by the Trustee, being a body corporate as defined in the Depositories Act, 1996.
Depository Participant/DP	Depository Participant (DP) is an agent of the Depository which acts like

	an intermediary between the Depository and the investors. DP is an entity which is registered with SEBI to offer depository-related services.
Entry Load	Load on purchase of Units
Exit Load	Load on redemption of Units
First time mutual fund investor	An investor who invests for the first time ever in any mutual fund either by way of subscription or systematic investment plan.
Fund/Mutual Fund	DSP BlackRock Mutual Fund, a trust set up under the provisions of the Indian Trust Act, 1882, and registered with SEBI vide Registration No. MF/036/97/7.
FPI	Foreign Portfolio Investor, registered with SEBI under the Securities and Exchange Board of India (Foreign Portfolio Investors) Regulations, 2014 as amended from time to time
Investment Management Agreement	The Agreement dated December 16, 1996 entered into between DSP BlackRock Trustee Company Private Limited and DSP BlackRock Investment Managers Pvt. Ltd., as amended from time to time.
Large Investors	Large Investor for the purpose of subscription of DSPBRN50F Units would mean Investors other than Authorized Participants) who is eligible to invest in the Scheme and who would be creating Units of the Schemes in Creation Unit size by depositing Portfolio Deposit and/ or Cash Component. Further Large Investor would also mean those Investors who would be Redeeming Units of the Schemes in Creation Unit size.
NAV	Net Asset Value of the Units of the Scheme (Plans and Options, if any, therein) calculated in the manner provided in this SID or as may be prescribed by the SEBI (MF) Regulations, from time to time.
Non Business Day	A day other than a Business Day.
NRI	Non Resident Indian.
Offer Document	This Scheme Information Document (SID) and the Statement of Additional Information (SAI) (collectively)
PIO	Person of Indian Origin.
Portfolio Deposit	Portfolio Deposit consists of pre-defined basket of securities that represent the underlying index and as announced by AMC from time to time
Registrar and Transfer Agent/RTA	Computer Age Management Services Pvt. Ltd.(CAMS)
Self Certified Syndicate Banks (SCSB)	The list of banks that have been notified by SEBI to act as a SCSB for the ASBA process as provided on www.sebi.gov.in .
Scheme Information Document/SID	This document issued by DSP BlackRock Mutual Fund, offering Units of DSP BlackRock Nifty 50 ETF
Statement of Additional Information/SAI	A document containing details of the Mutual Fund, its constitution, and certain tax, legal and general information, and legally forming a part of the SID.
Scheme	DSP BlackRock Nifty 50 ETF
SEBI	Securities and Exchange Board of India, established under the Securities and Exchange Board of India Act, 1992.
Sponsors	DSP ADIKO Holdings Pvt. Ltd. & DSP HMK Holdings Pvt. Ltd. (collectively) and BlackRock Inc.
Stock Exchange/Exchange	BSE, NSE or any other recognized stock exchange in India, as may be approved by the Trustee.
Tracking Error	Tracking Error is defined as the standard deviation of the difference between daily total returns of the index and the NAV of the Scheme. Thus Tracking Error is the extent to which the NAV of the Scheme moves in a manner inconsistent with the movements of the Scheme's benchmark index on any given day or over any given period of time due to any cause or reason whatsoever including but not limited to expenditure incurred by the Scheme, dividend payouts if any, whole cash not invested at all times as it may keep a portion of funds in cash to meet redemption etc.
Trustee	DSP BlackRock Trustee Company Private Ltd., a company set up under the Companies Act, 1956 and approved by SEBI to act as the Trustee to

	the schemes of DSP BlackRock Mutual Fund.
Unit	The interest of an investor which consists of one undivided share in the Unit Capital of the relevant Option under the Scheme offered by this SID.
Unit Holder/Investor	A participant/holder of Units in the Scheme offered under this SID.

SECTION III - ABBREVIATIONS & INTERPRETATIONS

In this SID the following abbreviations have been used:

AMC:	Asset Management Company	KYC:	Know Your Customer
AMFI :	Association of Mutual Funds in India	LTV:	Loan to Value Ratio
AML:	Anti-Money Laundering	MBS:	Mortgaged Backed Securities
ABS:	Asset Backed Securities	MFSS:	Mutual Fund Service System
ASBA:	Application Supported by Blocked Amount	MFU:	MF Utilities India Pvt. Ltd.
AOP:	Association of Person	NAV:	Net Asset Value
BSE:	BSE Ltd.	NEFT:	National Electronic Funds Transfer
BSE StAR MF:	BSE Stock Exchange Platform for Allotment and Repurchase of Mutual Funds	NFO:	New Fund Offer
CAS:	Consolidated Account Statement	NRI:	Non-Resident Indian
CAMS:	Computer Age Management Services Pvt. Ltd.	NRE:	Non Resident External
CDSL:	Central Depository Services (India) Limited	NRO:	Non Resident Ordinary
CBLO:	Collateralised Borrowing and Lending Obligation	NSE / National Stock Exchange:	National Stock Exchange of India Ltd.
DFI:	Development Financial Institutions	NSDL:	National Securities Depository Limited
DTP:	Dividend Transfer Plan	OTC:	Over the Counter
DP:	Depository Participant	OTM:	One Time Mandate
ECS:	Electronic Clearing System	POA:	Power of Attorney
EFT:	Electronic Funds Transfer	PIO:	Person of Indian Origin
ETF:	Exchange Traded Fund	PMLA:	Prevention of Money Laundering Act, 2002
FPI:	Foreign Portfolio Investor	POS:	Points of Service
FRA:	Forward Rate Agreement	PSU:	Public Sector Undertaking
FIRC:	Foreign Inward Remittance Certificate	RBI:	Reserve Bank of India
FOF:	Fund of Funds	RTGS:	Real Time Gross Settlement
FPI:	Foreign Portfolio Investor	SEBI:	Securities and Exchange Board of India
FATCA:	Foreign Account Tax Compliance Act	SI:	Standing Instructions
HUF:	Hindu Undivided Family	STT:	Securities Transaction Tax
IMA:	Investment Management Agreement	SCSB:	Self Certified Syndicate Bank
IRS:	Interest Rate Swap	SLR:	Statutory Liquidity Ratio
ISC:	Investor Service Centre	UBO:	Ultimate Beneficial Ownership

INTERPRETATION

For all purposes of this SID, except as otherwise expressly provided or unless the context otherwise requires:

- The Terms defined in this SID include the plural as well as the singular.
- Pronouns having a masculine or feminine gender shall be deemed to include the other.
- All references to "US\$" refer to United States Dollars and "Rs. INR" refer to Indian Rupees. A "Crore" means "ten million" and a "Lakh" means a "hundred thousand".
- References to times of day (i.e. a.m. or p.m.) are to Mumbai (India) times and references to a day are to a calendar day including non-Business Day.

SECTION IV - INTRODUCTION

A. RISK FACTORS

Standard Risk Factors:

- Investment in mutual fund Units involves investment risks such as trading volumes, settlement risk, liquidity risk, default risk, including the possible loss of principal.
- As the price / value / interest rates of the securities in which the Scheme invest fluctuates, the value of your investment in the Scheme may go up or down. In addition to the factors that affect the value of individual investments in the Scheme, the NAV of the Scheme can be expected to fluctuate with movements in the broader equity and bond markets and may be influenced by factors affecting capital and money markets in general, such as, but not limited to, changes in interest rates, currency exchange rates, changes in Governmental policies, taxation, political, economic or other developments and increased volatility in the stock and bond markets.
- Past performance of the Sponsor/AMC/Mutual Fund does not guarantee future performance of the Scheme.
- The name of the Scheme does not in any manner indicate either the quality of the Scheme or its future prospects and returns.
- The Sponsors are not responsible or liable for any loss resulting from the operation of the Scheme beyond the initial contribution of Rs. 1 lakh made by it towards setting up the Mutual Fund.
- The present Scheme is not a guaranteed or assured return Scheme.

Additional Risk Factors for Foreign Investors:

I. Political Risk

Investments in mutual fund Units in India may be materially adversely impacted by Indian politics and changes in the political scenario in India either at the central, state or local level. Actions of the central government or respective state governments in the future could have a significant effect on the Indian economy, which could affect companies, general business and market conditions, prices and yields of securities in which the Scheme invest.

The occurrence of selective unrest or external tensions could adversely affect the political and economic stability of India and consequently have an impact on the securities in which the Scheme invests. Delays or changes in the development of conducive policy frameworks could also have an impact on the securities in which the Scheme invests.

II. Economic Risk

A slowdown in economic growth or macro-economic imbalances such as the increase in central and state level fiscal deficits may adversely affect investments in the country. The underlying growth in the economy is expected to have a direct impact on the volume of new investments in the country.

III. Foreign Currency Risk

The Scheme is denominated in Indian Rupees (INR) which is different from the home currency for Foreign Investors in the mutual fund Units. The INR value of investments when translated into home currency by Foreign Investors could be lower because of the currency movements. The AMC does not manage currency risk for foreign investors and it is the sole responsibility of the Foreign Investors to manage or reduce currency risk on their own. The Sponsor/Fund/Trustees/AMC are not liable for any loss to Foreign Investors arising from such changes in exchange rates.

IV. Convertibility and Transferability Risk

In the event capital and exchange controls are imposed by the government authorities, it would prevent Foreign Investors' ability to convert INR into home currency and/or transfer funds outside India. The convertibility and transferability of INR proceeds into home currency is the responsibility of the Foreign Investors.

1) Risk Factors associated with Exchange traded schemes:

a. Passive Investments:

As the scheme proposes to invest not less than 95% of the net assets in the securities of the benchmark Index, the Scheme will not be actively managed. The Scheme may be affected by a general decline in the Indian markets relating to its Underlying Index. The Scheme invests in the securities included in its underlying index regardless of their investment merit. The AMC does not attempt to individually select stocks or to take defensive positions in declining markets. The value of the Scheme's investments, may be affected generally by factors affecting equity markets, such as price and volume volatility in the capital markets, interest rates, currency exchange rates, changes in policies of the Government, taxation laws or any other appropriate authority policies and other political and economic developments which may have an adverse bearing on individual securities, a specific sector or all sectors. Consequently, the NAV of the Units of the Scheme may fluctuate and can go up or down

b. Tracking Error Risk:

The Fund Manager would not be able to invest the entire corpus exactly in the same proportion as in the underlying index due to certain factors such as the fees and expenses of the respective scheme, corporate actions, cash balance, changes to the underlying index and regulatory policies which may affect AMC's ability to achieve close correlation with the underlying index of the scheme. The scheme's returns may therefore deviate from those of its underlying index. "Tracking Error" is defined as the standard deviation of the difference between daily returns of the underlying index and the NAV of the respective scheme. Tracking Error may arise including but not limited to the following reasons:

- i. Expenditure incurred by the fund.
- ii. The holding of a cash position and accrued income prior to distribution of income and payment of accrued expenses. The fund may not be invested at all time as it may keep a portion of the funds in cash to meet redemptions or for corporate actions.
- iii. Securities trading may halt temporarily due to circuit filters.
- iv. Corporate actions such as debenture or warrant conversion, rights, merger, change in constituents etc.
- v. Rounding off of quantity of shares in underlying index.
- vi. Dividend payout.
- vii. Disinvestments to meet redemptions, recurring expenses, dividend payouts etc.
- viii. Execution of large buys / sell orders
- ix. Transaction cost (including taxes and insurance premium) and recurring expenses
- x. Realization of Unit holders funds
- xi. Absence of Prior Active Market: Although the units of ETFs are listed on the Exchange for trading, there can be no assurance that an active secondary market will develop or be maintained.
- xii. Units of Exchange Traded Funds may trade at prices other than NAV: Units of ETFs may trade above or below their NAV. The NAV of units of ETFs may fluctuate with changes in the market value of a Scheme's holdings. The trading prices of units of ETF will fluctuate in accordance with changes in their NAVs as well as market supply and demand. However, given that ETFs can be created/redeemed in creation units, directly with the Fund, large discounts or premiums to the NAVs will not sustain due to arbitrage possibility available.

It will be the endeavor of the fund manager to keep the tracking error as low as possible. However, in case of events like, dividend received from underlying securities, rights issue from underlying securities, and market volatility during rebalancing of the portfolio following the rebalancing of the underlying index, etc. or in abnormal market circumstances may result in tracking error. There can be no assurance or guarantee that the Scheme will achieve any particular level of tracking error relative to performance of the Index.

2) Risks pertaining to transaction in units:

a. **Absence of Prior Active Market:** Although the Scheme is listed on Stock Exchange, there can be no assurance that an active secondary market will develop or be maintained. Hence there would be time when trading in the Units of the Scheme would be infrequent.

b. **Trading in Units may be Halted:** Trading in the Units of the Schemes on Stock Exchange may be halted because of market conditions or for reasons that in view of Stock Exchange or SEBI, trading in the Units of the Schemes are not advisable. In addition, trading of the Units of the Scheme are subject to trading halts caused by extraordinary market volatility and pursuant to Stock Exchange and SEBI circuit filter rules. There can be no assurance that the requirements of Stock Exchange necessary to maintain the listing of the Units of the Schemes will continue to be met or will remain unchanged.

c. **Lack of Market Liquidity:** The Schemes may not be able to immediately sell certain types of illiquid Securities. The purchase price and subsequent valuation of restricted and illiquid Securities may reflect a discount, which may be significant, from the market price of comparable Securities for which a liquid market exists.

d. **Units of the Schemes May Trade at Prices Other than NAV:** The Units of the Schemes may trade above or below their NAV. The NAV of the Schemes will fluctuate with changes in the market value of the holdings of the Schemes. The trading prices of the Units of the Schemes will fluctuate in accordance with changes in their NAV as well as market supply and demand for the Units of the Schemes. However, given that Units of the Schemes can be created and redeemed in Creation Units directly with the Fund, it is expected that large discounts or premiums to the NAV of Units of the Schemes will not sustain due to arbitrage opportunity available.

e. The units will be issued only in dematerialized form through depositories. The records of the depository are final with respect to the number of units available to the credit of unit holder. Settlement of trades, repurchase of units by the mutual fund during the liquidity window depend upon the confirmations to be received from depository (ies) on which the mutual fund has no control.

f. Investors may note that even though this is an open-ended scheme, the scheme would only in case of authorized participants and eligible investors repurchase units and that too only in Creation Unit Size. Thus unit holdings less than the Creation Unit Size can only be sold through the secondary market on the exchange

g. Trading volumes, settlement periods and transfer procedures may restrict the liquidity of the investments made by the Scheme. Different segments of the Indian financial markets have different settlement periods and such periods may be extended significantly by unforeseen circumstances leading to delays in receipt of proceeds from sale of securities. The NAV of the Scheme(s) can go up and down because of various factors that affect the capital markets in general

h. **Regulatory Risk:** Any changes in trading regulations by Stock Exchange or SEBI may affect the ability of market maker to arbitrage resulting into wider premium/discount to NAV.

3) Risk of Substantial Redemptions: Substantial Redemptions of Units within a limited period of time could require the Schemes to liquidate positions more rapidly than would otherwise be desirable, which could adversely affect the value of both the Units being Redeemed and that of the outstanding Units of the Schemes. The risk of a substantial Redemption of the Units may be exacerbated where an investment is made in the Schemes as part of a structured product with a fixed life. Please also refer to the sections on 'right to limit Redemptions' and 'suspension of Purchase / Redemption / switch of Units' in the Statement of Additional Information. Regardless of the period of time in which Redemptions occur, the resulting reduction in the NAV of the Schemes could also make it more difficult for the Schemes to generate profits or recover losses. The Trustee, in the general interest of the Unit holders of the Schemes offered under this SID and keeping in view of the unforeseen circumstances/unusual market conditions, may limit the total number of Units which can be redeemed on any Working Day depending on the total "Saleable Underlying Stock" available with the Fund.

4) Risk associated with use of derivatives: The Scheme may periodically invest in derivative securities e.g. when a stock(s) is entering/exiting the benchmark index. However, the Scheme will not use derivative instruments for speculative purposes or to leverage its net assets. There may be a cost attached to buying index futures or other derivative instrument. Further there could be an element of settlement risk, which could be different from the risk in settling physical shares

Derivatives require the maintenance of adequate controls to monitor the transactions and the embedded market risks that they add to the portfolio. Besides the price of the underlying asset, the volatility, tenor and interest rates affect the pricing of derivatives. Other risks in using derivatives include but are not limited to:

- Counterparty Risk - this occurs when a counterparty fails to abide by its contractual obligations and therefore, the Scheme are compelled to negotiate with another counter party, at the then prevailing (possibly unfavourable) market price. For exchange traded derivatives, the risk is mitigated as the exchange provides the guaranteed settlement but one takes the performance risk on the exchange.
- Market Liquidity Risk - this occurs where the derivatives cannot be transacted due to limited trading volumes and/or the transaction is completed with a severe price impact.
- Model Risk - the risk of mis-pricing or improper valuation of derivatives.
- Basis Risk - arises due to a difference in the price movement of the derivative vis-à-vis that of the security being hedged.

Derivative trades involve execution risks, whereby the rates seen on the screen may not be the rate at which ultimate execution takes place

- The option buyer's risk is limited to the premium paid
- Investments in index/stock futures face the similar risk as the investments in the underlying stock or index.
- Risk of loss in trading in futures contracts can be substantial, because of the low margin deposits required, the extremely high degree of leverage involved in futures pricing and potentially high volatility of the futures markets.
- The derivatives market may not have the volumes that may be seen in other developed markets, which may result in volatility in the values.
- The risks associated with the use of derivatives are different from or possibly greater than, the risks associated with investing directly in securities and other traditional investments.

5) Price-Risk or Interest-Rate Risk: Fixed income securities such as bonds, debentures and money market instruments run price-risk or interest-rate risk. Generally, when interest rates rise, prices of existing fixed income securities fall and when interest rates drop, such prices increase. The extent of fall or rise in the prices is a function of the existing coupon, days to maturity and the increase or decrease in the level of interest rates.

6) Reinvestment Risk: Investments in fixed income securities may carry reinvestment risk as interest rates prevailing on the interest or maturity due dates may differ from the original coupon of the bond. Consequently, the proceeds may get invested at a lower rate.

7) Credit Risk: In simple terms this risk means that the issuer of a debenture/bond or a money market instrument may default on interest payment or even in paying back the principal amount on maturity. Even where no default occurs, the price of a security may go down because the credit rating of an issuer goes down.

8) Liquidity Risk: Due to the evolving nature of the floating rate market, there may be an increased risk of liquidity risk in the portfolio from time to time.

9) Trading volumes, settlement periods and transfer procedures may restrict the liquidity of the investments made by the Scheme. Different segments of the Indian financial markets have different settlement periods and such periods may be extended significantly by unforeseen circumstances leading to delays in receipt of proceeds from sale of securities. The NAV of the Scheme(s) can go up and down because of various factors that affect the capital markets in general.

10) Risk associated with Stock Lending: Risks associated with stock lending may include counter party risk, liquidity risk and other market risks.

B. RISK MANAGEMENT STRATEGIES

DSPBRIM is committed to a strong control and compliance environment and ensuring that the management structure is appropriate to the scale of the business. DSPBRIM's fiduciary business is managed according to the rules and a regulation stipulated for Asset Management Companies by the Securities & Exchange Board of India (SEBI) and also incorporates DSPBRIM's internal policies.

The AMC has systems and processes to monitor all the investment restrictions specified by SEBI and in this document on a regular basis.

- **Liquidity Risk:**

The stocks in the NIFTY 50 index are selected by applying liquidity as one of the criterion and hence the portfolio of DSP BlackRock Nifty 50 ETF is expected to be highly liquid. The index is rebalanced based on certain criteria after which certain illiquid stocks are replaced by more liquid stocks. The fund manager makes the changes to the portfolio accordingly. Therefore liquidity issues in the scheme are not envisaged.

- **Credit Risk:**

Credit Risk associated with Fixed Income securities will be managed by making investments in securities issued by borrowers, which have a very good credit profile, based on thorough due diligence and research done by the in-house credit research team. There are defined limits for each of the issuer (other than government of India); these limits are for the amount as well as maximum permissible tenor for each issuer. The credit process ensures that issuer level review is done at inception as well as periodically by taking into consideration the balance sheet and operating strength of the issuer.

- **Term Structure of Interest Rates (TSIR) Risk:**

The Investment Manager will endeavor to actively manage the duration based on the ensuing market conditions. As the fixed income investments of the Scheme are generally short duration in nature, the risk can be expected to be small.

- **Rating Migration Risk:**

The endeavor is to invest in high grade/quality securities. The due diligence performed before assigning credit limits should mitigate company-specific issues.

- **Re-investment Risk:** Re-investment Risk is prevalent for fixed income securities, but as the fixed income investments of the Scheme are generally short duration in nature, the impact can be expected to be small.

- **Risk associated with Stock Lending**

At present, there is no significant activity in the Securities Borrowing and Lending market. The Mutual Fund has so far not participated in Securities Lending market. However, we understand the risks associated with the securities lending business and the AMC will have appropriate controls (including limits) before initiating any such transactions.

- **Risk associated with trading in derivatives**

The Scheme can use equity derivatives. On the performance, portfolio and regulatory limits, there is an established daily monitoring process. As limits could be breached because of changes in the open interest, which is a function of market-wide activity and not specific to the Scheme and are not in control, there are hard and soft limits. Any breach beyond the soft limit is immediately rectified and brought within the specified limit.

The guidelines issued by SEBI / RBI from time to time for forward rate agreements and interest rate swaps and other derivative products would be adhered to

C. REQUIREMENT OF MINIMUM INVESTORS IN THE SCHEME

Being an open-ended Exchange Traded Fund, the guidelines issued by SEBI vide its Circular no. SEBI/IMD/CIR No. 10/22701/03 dated December 12, 2003 regarding Minimum Number of Investors in Scheme and that no single investor should account for more than 25% of the corpus of the scheme shall not be applicable to this Scheme.

D. SPECIAL CONSIDERATIONS

- Subject to the SEBI (MF) Regulations, funds managed by the affiliates/associates of the Sponsors may invest either directly or indirectly in the Scheme and may acquire a substantial portion of the Scheme Units and collectively constitute a majority investor in the Scheme. Accordingly, redemption of Units held by such funds may have an adverse impact on the value of the Units of the Scheme because of the timing of any such redemption and may impact the ability of other Unit Holders to redeem their respective Units.
- As the liquidity of the Scheme investments may sometimes be restricted by trading volumes and settlement periods, the time taken by the Mutual Fund for redemption of Units may be significant in the event of an inordinately large number of redemption requests or of a restructuring of the Scheme portfolios. In view of this, the Trustee has the right, in its sole discretion, to limit redemptions under certain circumstances.
- Neither the SID and SAI, nor the Units have been registered in any jurisdiction. The distribution of this SID in certain jurisdictions may be restricted or subject to registration requirements and, accordingly, persons who come into possession of this SID and the SAI in such jurisdictions are required to inform themselves about, and to observe, any such restrictions. No person receiving a copy of this SID or any accompanying application form in such jurisdiction may treat this SID or such application form as constituting an invitation to them to subscribe for Units, nor should they in any event use any such application form, unless in the relevant jurisdiction such an invitation could lawfully be made to them and such application form could lawfully be used without compliance of any registration or other legal requirements.
- Investment decisions made by the Investment Manager may not always be profitable.
- The AMC offers non-binding investment advisory services to BlackRock India Equities Fund (Mauritius) Limited and BlackRock Asset Management North Asia Limited for investment in Indian securities in terms of approval granted by SEBI. The AMC also offers investment advisory services to DSP BlackRock Investment Managers (Mauritius) Limited, a wholly owned subsidiary of the AMC, which is an asset management company to an offshore fund based in Mauritius. The AMC also serves as Sponsor to DSP BlackRock Pension Fund Managers Private Limited (DSPBRPFMC) as per Pension Fund Regulatory & Development Authority of India (PFRDA) (Registration of Pension Funds for Private Sector) Guidelines 2012. The AMC in accordance with SEBI approval, acts as Investment Managers to DSP BlackRock Alternative Investment Fund Category III (DSPBRAIF - C - III) (SEBI registration no. IN/AIF3/13-14/0059). Further, DSP BlackRock Trustee Company Private Ltd., act as Trustees to the DSPBRAIF - C - III. **The AMC has systems in place to ensure that there is no conflict of interest between the aforesaid activities.**
- The Mutual Fund/AMC has not authorized any person to give any information or make any representations, either oral or written, not stated in this SID in connection with issue of Units under the Scheme. Prospective investors are advised not to rely upon any information or representations not incorporated in this SID as the same have not been authorized by the Mutual Fund or the AMC. Any subscription, purchase or sale made by any person on the basis of statements or representations which are not contained in this SID or which are inconsistent with the information contained herein shall be solely at the risk of the investor.
- Suspicious Transaction Reporting: If after due diligence, the AMC believes that any transaction is suspicious in nature as regards money laundering, the AMC shall report any such suspicious transactions to competent authorities under PMLA and rules/guidelines issued thereunder by SEBI and/or RBI, furnish any such information in connection therewith to such authorities and

take any other actions as may be required for the purposes of fulfilling its obligations under PMLA and rules/guidelines issued there under by SEBI and/or RBI without obtaining the prior approval of the investor/Unit Holder/any other person.

- The AMC and its Registrar reserve the right to disclose/share investors' personal information with the following third parties:
 1. Registrar, Banks and / or authorised external third parties who are involved in transaction processing, dispatches, etc., of investors' investment in the Scheme;
 2. Distributors or Sub-brokers or Registered Investment Advisors through whom applications of investors are received for the Scheme; or;
 3. Any other organizations for compliance with any legal or regulatory requirements or to verify the identity of investors for complying with anti-money laundering requirements.

Account statements or financial information pertaining to the investor, if it is to be sent over the internet to the Unit holder, distributors or any other entity as indicated above, will be sent only through a secure means and / or through encrypted electronic mail.

- Non-Individual Investors should note the following :
 1. A list of specimen signatures of the authorized officials, duly certified / attested should also be attached to the Application Form.
 2. In case of application for any transaction, the authorized signatories/officials should sign such application under their official designation and as per the authority granted to them under their constitutional documents/board resolutions etc.
 3. In case a generic board resolution authoring investment has been submitted, the AMC/Fund reserves the right to consider such generic resolution as a valid authorisation for all other financial and non-financial transactions including but not limited to redemption/switches etc. Accordingly all transactions executed by the officials named in such generic resolution would be processed by the AMC/Fund.
- The tax benefits described in this Scheme Information Document and Statement of Additional Information are as available under the present taxation laws and are available subject to relevant conditions. The information given is included only for general purpose and is based on advice received by the AMC regarding the law and practice currently in force in India and the Unit holders should be aware that the relevant fiscal rules or their interpretation may change. As is the case with any investment, there can be no guarantee that the tax position or the proposed tax position prevailing at the time of an investment in the Scheme will endure indefinitely. In view of the individual nature of tax consequences, each Unit holder is advised to consult his/her own professional tax advisor.
- Investors should study this Scheme Information Document and the Statement of Additional Information carefully in its entirety and should not construe the contents as advice relating to legal, taxation, investment or any other matters. Investors are advised to consult their legal, tax, investment and other professional advisors to determine possible legal, tax, financial or other considerations of subscribing to or redeeming units, before making a decision to invest / redeem Units.
- Any dispute arising out of the Scheme shall be subject to the exclusive jurisdiction of the Courts in India. Statements in this Scheme Information Document are, except where otherwise stated, based on the law, practice currently in force in India, and are subject to changes therein.
- The Mutual Fund may disclose details of the investor's account and transactions there under to those intermediaries whose stamp appears on the application form. In addition, the Mutual Fund may disclose such details to the bankers / its agents, as may be necessary for the purpose of effecting payments to the investor. Further, the Mutual Fund may disclose details of the investor's account and transactions there under to any Regulatory/Statutory entities as per the provisions of law.

Investors are urged to study the terms of the offer carefully before investing in the Schemes and retain this SID and the SAI for future reference.

E. DUE DILIGENCE BY THE AMC

It is confirmed that:

- (i) The SID forwarded to SEBI is in accordance with the SEBI (MF) Regulations, and the guidelines and directives issued by SEBI from time to time.
- (ii) All legal requirements connected with the launching of the Scheme as also the guidelines, instructions, etc., issued by the Government and any other competent authority in this behalf, have been duly complied with.
- (iii) The disclosures made in the SID are true, fair and adequate to enable the investors to make a well informed decision regarding investment in the proposed Scheme.
- (iv) The intermediaries named in the SID and SAI are registered with SEBI and their registration is valid, as on date.

Place: Mumbai
Date : December 30, 2016

Signed : Sd/-
Name : Pritesh Majmudar (Dr.)
Head - Legal & Compliance

SECTION V - INFORMATION ABOUT THE SCHEME

A. TYPE OF THE SCHEME

An Open ended Exchange Traded Fund

B. WHAT IS THE INVESTMENT OBJECTIVE OF THE SCHEME?

The fund seeks to provide returns that, before expenses, closely correspond to the total return of the Underlying Index, subject to tracking errors.

There is no assurance that the investment objective of the Scheme will be realized.

C. HOW WILL THE SCHEME ALLOCATE ITS ASSETS?

Under normal circumstances, it is anticipated that the asset allocation of the Scheme shall be as follows:

Instruments	Indicative allocations (% of total assets)		Risk Profile
	Minimum	Maximum	
Equity and Equity Related Securities of companies constituting Nifty 50, the Underlying Index	95%	100%	Medium to High
Cash and Cash Equivalents / Money Market Instruments including liquid and money market mutual fund schemes.	0%	5%	Low to Medium

The Scheme retains the flexibility to invest across all the securities in money market instruments as permitted by SEBI / RBI from time to time, including Income schemes of mutual funds.

The net assets of the scheme will be invested predominantly in stocks constituting the Nifty 50. This would be done by investing in all the stocks comprising the Nifty 50 in approximately the same weightage that they represent in the Nifty 50. A small portion of the net assets will be invested in money market instruments permitted by SEBI / RBI.

The scheme may also invest in derivatives instruments to the extent of 50% of the Net Assets as permitted vide SEBI Circular no. DNPD/Cir 29/2005 dated September 14, 2005 and SEBI Circular No. DNPD/ Cir-30/2006 dated January 20, 2006, SEBI circular No. SEBI/DNPD/ Cir-31/2006 dated September 22, 2006 and SEBI Circular No. Cir/IMD/ DF/ 11/ 2010 dated August 18, 2010.

The Scheme can take exposure upto 20% of its net assets in stock lending. The Scheme shall also not lend more than 5% of its net assets to any counter party. The Scheme may enter undertake securities lending in accordance with the framework specified by SEBI in this regard.

The Scheme may enter into short selling transactions in accordance with the framework relating to short selling specified by SEBI.

The Scheme will not invest in foreign securities. The Scheme will not invest in equity linked debentures. The Scheme will not invest in Securitized Debt. The Scheme will not participate in repo of money market and corporate debt securities.

The cumulative gross exposure through equity and money market instruments shall not exceed 100% of the net assets of the scheme.

Pending deployment of funds of the Scheme, the AMC may invest funds of the Scheme in short-term deposits of scheduled commercial banks, subject to the following conditions issued by SEBI vide its circular SEBI/IMD/CIR No. 1/91171 /07 dated April 16, 2007:

1. The term 'short term' for parking of funds shall be treated as a period not exceeding 91 days.
2. Such deposits shall be held in the name of the Scheme.

3. The Scheme shall not park more than 15% of its net assets in the short term deposit(s) of all the scheduled commercial banks put together. However, it may be raised to 20% with the prior approval of the Trustee. Also, parking of funds in short term deposits of associate and sponsor scheduled commercial banks together shall not exceed 20% of total deployment by the Mutual Fund in short term deposits.
4. The Scheme shall not park more than 10% of its net assets in short term deposit(s) with any one scheduled commercial bank including its subsidiaries.
5. The Trustee shall ensure that the funds of the Scheme are not parked in the short term deposits of a bank which has invested in that Scheme.
6. AMC will not charge any investment management and advisory fees for parking of funds in short term deposits of scheduled commercial banks.

The above provisions do not apply to term deposits placed as margins for trading in cash and derivative market.

The Scheme shall rebalance the portfolio in case of any deviation to the asset allocation. Such rebalancing shall be done within 30 days from the date of occurrence of deviation. Where the portfolio is not rebalanced within 30 Days, justification for the same shall be placed before the Investment Committee and reasons for the same shall be recorded in writing. The Investment committee shall then decide on the course of action. However, at all times the portfolio will adhere to the overall investment objectives of the Schemes. Any alteration in the investment pattern will be for a short term on defensive considerations; the intention being at all times to protect the interests of the Unit Holders.

It may be noted that no prior intimation/indication will be given to investors when the composition/asset allocation pattern under the Scheme undergoes changes within the permitted band as indicated above.

CHANGE IN INVESTMENT PATTERN

The Scheme, in general, will hold all the securities that comprise the underlying Index in the same proportion as the index.

Expectation is that, over a period of time, the tracking error of the Scheme relative to the performance of the Underlying Index will be relatively low. The AMC would monitor the tracking error of the Scheme on an ongoing basis and would seek to minimize tracking error to the maximum extent possible. Under normal market circumstances, such tracking error is not expected to exceed by 2% p.a. However, in case of events like, dividend issuance by constituent members, rights issuance by constituent members, and market volatility during rebalancing of the portfolio following the rebalancing of the Underlying Basket, etc. or in abnormal market circumstances, the tracking error may exceed the above limits. Since the scheme is an exchange traded fund, it will endeavor that at no point of time the scheme will deviate from the index. In the event of the asset allocation falling outside the limits specified in the asset allocation table, the Fund Manager will rebalance the same within 30 days.

In the interest of investors, the AMC reserves the right to change the above asset allocation pattern due to corporate action activity undertaken in the underlying securities.

D. Where will the Scheme invest?

The corpus of the Scheme will invest in Securities which are constituents of Nifty 50 Index and in Money Market Instruments such as:

The corpus of the Scheme will be invested in various types of securities (including but not limited to) such as:

1. Equity and Equity related Securities of companies constituting Nifty 50 Index
2. Stock futures / index futures and such other permitted derivative instruments.

3. Treasury Bills, Cash Management Bills, Certificate of Deposits (CDs), Commercial Paper (CPs), Bills Rediscounting, and other Money Market Instruments as may be permitted by SEBI / RBI from time to time.
4. Derivatives only for hedging and portfolio balancing.
5. Any other securities / instruments as may be permitted by SEBI/ RBI from time to time.

The scheme may invest the funds of the scheme in short term deposits of scheduled commercial banks as permitted under extant regulations.

Further, due to corporate action in companies comprising of the index, the scheme may be allocated/allotted securities which are not part of the index.

For the purpose of further diversification and liquidity, the Scheme may invest in another scheme managed by the same AMC or by the AMC of any other Mutual Fund without charging any fees on such investments, provided that aggregate inter-scheme investment made by all schemes managed by the same AMC or by the AMC of any other Mutual Fund shall not exceed 5% of the net asset value of the Fund.

Trading in Derivatives

The Mutual Fund may use various derivatives and hedging products/ techniques, in order to seek to generate better returns for the Scheme. Derivatives are financial contracts of pre-determined fixed duration, whose values are derived from the value of an underlying primary financial instrument, commodity or index. The Scheme while investing in equities shall transact in exchange traded equity derivatives only and these instruments may take the form of Index Futures, Index Options, Futures and Options on individual equities/securities and such other derivative instruments as may be appropriate and permitted under the SEBI Regulations and guidelines from time to time.

Advantages of Trading in Derivatives

Advantages of derivatives are many. The use of derivatives provides flexibility to the Schemes to hedge whole or part of the portfolio. The following section describes some of the more common derivatives transactions along with their benefits:

Derivatives are financial contracts of pre-determined fixed duration, whose values are derived from the value of an underlying primary financial instrument, commodity or index, such as interest rates, exchange rates, commodities and equities.

1. Futures

A futures contract is a standardized contract between two parties where one of the parties commits to sell, and the other to buy, a stipulated quantity of a security at an agreed price on or before a given date in future.

Currently, futures contracts have a maximum expiration cycle of 3 months. Three contracts are available for trading, with 1 month, 2 months and 3 months expiry respectively. A new contract is introduced on the next trading day following the expiry of the relevant monthly contract. Futures contracts typically expire on the last Thursday of the month. For example a contract with the April 2016 expiration expires on the last Thursday of April 2016 (April 28, 2016).

Basic Structure of an Index Future

The Stock Index futures are instruments designed to give exposure to the equity markets indices. The Stock Exchange, Mumbai (BSE) and The National Stock Exchange (NSE) have trading in index futures of 1, 2 and 3 month maturities. The pricing of an index future is the function of the underlying index and short-term interest rates. Index futures are cash settled, there is no delivery of the underlying stocks.

Example using hypothetical figures:

1 month ABC Index Future

If the Scheme buys 2,000 futures contracts, each contract value is 50 times the futures index price.

Purchase Date	:	April 01, 2016
Spot Index	:	7800.00
Future Price	:	7900.00
Date of Expiry	:	April 28, 2016
Margin	:	10%

Assuming the exchange imposes a total margin of 10%, the Investment Manager will be required to provide a total margin of approx. Rs. 79,000,000 (i.e. $10\% \times 7900 \times 2000 \times 50$) through eligible securities and cash.

Assuming on the date of expiry, i.e. April 28, 2016, ABC Index closes at 7950, the net impact will be a profit of Rs. 5,000,000 for the Scheme, i.e. $(7950 - 7900) \times 2000 \times 50$ (Futures price = Closing spot price = Rs. 7950.00)
 Profits for the Scheme = $(7950 - 7900) \times 2000 \times 50 = \text{Rs. } 5,000,000$.

Please note that the above example is given for illustration purposes only. Some assumptions have been made for the sake of simplicity.

The net impact for the Scheme will be in terms of the difference of the closing price of the index and cost price. Thus, it is clear from the above example that the profit or loss for the Scheme will be the difference between the closing price (which can be higher or lower than the purchase price) and the purchase price. The risks associated with index futures are similar to those associated with equity investments. Additional risks could be on account of illiquidity and potential mis-pricing of the futures.

Basic Structure of a Stock Future

A futures contract on a stock gives its owner the right and obligation to buy or sell stocks. Single Stock Futures traded on NSE (National Stock Exchange) are cash settled; there is no delivery of the underlying stocks on the expiration date. A purchase or sale of futures on a security gives the trader essentially the same price exposure as a purchase or sale of the security itself. In this regard, trading stock futures is no different from trading the security itself.

Example using hypothetical figures:

The Scheme holds shares of XYZ Ltd., the current price of which is Rs. 500 per share. The Scheme sells one month futures on the shares of XYZ Ltd. at the rate of Rs. 540.

If the price of the stock falls, the Mutual Fund will suffer losses on the stock position held. However, in such a scenario, there will be a profit on the short futures position.

At the end of the period, the price of the stock falls to Rs. 450 and this fall in the price of the stock results in a fall in the price of futures to Rs. 470. There will be a loss of Rs. 50 per share (Rs. 500 - Rs. 450) on the holding of the stock, which will be offset by the profits of Rs. 70 (Rs. 540 - Rs. 470) made on the short futures position.

Please note that the above example is given for illustration purposes only. Some assumptions have been made for the sake of simplicity. Certain factors like margins and other related costs have been ignored. The risks associated with stock futures are similar to those associated with equity investments. Additional risks could be on account of illiquidity and potential mis-pricing of the futures.

2. Options

An option gives a person the right but not an obligation to buy or sell something. An option is a contract between two parties wherein the buyer receives a privilege for which he pays a fee (premium) and the seller accepts an obligation for which he receives a fee. The premium is the price negotiated and set when the option is bought or sold. A person who buys an option is said to be long in the option. A person who sells (or writes) an option is said to be short in the option.

An option contract may be of two kinds:

1) Call option

An option that provides the buyer the right to buy is a call option. The buyer of the call option can call upon the seller of the option and buy from him the underlying asset at the agreed price. The seller of the option has to fulfill the obligation upon exercise of the option.

2) Put option

The right to sell is called a put option. Here, the buyer of the option can exercise his right to sell the underlying asset to the seller of the option at the agreed price.

Option contracts are classified into two styles:

(a) European Style

In a European option, the holder of the option can only exercise his right on the date of expiration only.

(b) American Style

In an American option, the holder can exercise his right anytime between the purchase date and the expiration date.

Basic Structure of an Equity Option

In India, options contracts on indices are European style and cash settled whereas, option contracts on individual securities are American style and cash settled.

Example using hypothetical figures:

Market type : N
Instrument Type : OPTSTK
Underlying : XYZ Ltd. (XYZ)
Purchase date : April 1, 2016
Expiry date : April 28, 2016
Option Type : Put Option (Purchased)
Strike Price : Rs. 5,750.00
Spot Price : Rs. 5,800.00
Premium : Rs. 200.00
Lot Size : 100
No. of Contracts : 50

Say, the Mutual Fund purchases on April 1, 2016, 1 month Put Options on XYZ Ltd. (XYZ) on the NSE i.e. put options on 5000 shares (50 contracts of 100 shares each) of XYZ.

As these are American style options, they can be exercised on or before the exercise date i.e. April 28, 2016. If the share price of XYZ Ltd. falls to Rs. 5,500 /- on April 28, 2016 and the Investment Manager decides to exercise the option, the net impact will be as Follows:

Premium Expense = Rs. 200 * 50 * 100 =
Rs. 10, 00,000/-
Option Exercised at = Rs. 5,500/-
Profits for the Mutual Fund = (5,750.00-5,500.00)*50*100
= Rs. 12, 50,000/-
Net Profit = Rs. 12, 50,000 - Rs. 10,00,000 = Rs. 2,50,000/-

In the above example, the Investment Manager hedged the market risk on 5000 shares of XYZ Ltd. by purchasing put options.

Please note that the above example is given for illustration purposes only. Some assumptions have been made for the sake of simplicity. Certain factors like margins have been ignored. The purchase of Put Options does not increase the market risk in the Mutual Fund as the risk is already in the Mutual Fund's portfolio on account of the underlying asset position (in his example shares of XYZ Ltd.). The Premium paid for the option is treated as an expense and added to the holding cost of the relevant security. Additional risks could be on account of illiquidity and potential mis-pricing of the options.

Exposure to Equity Derivatives

i. Position limit for the Mutual Fund in index options contracts:

- a. The Mutual Fund position limit in all index options contracts on a particular underlying index shall be Rs. 500 crore or 15% of the total open interest in the market in index options, whichever is higher, per Stock Exchange.
- b. This limit would be applicable on open positions in all options contracts on a particular underlying index.

ii. Position limit for the Mutual Fund in index futures contracts:

- a. The Mutual Fund position limit in all index futures contracts on a particular underlying index shall be Rs. 500 crore or 15% of the total open interest in the market in index futures, whichever is higher, per Stock Exchange.
- b. This limit would be applicable on open positions in all futures contracts on a particular underlying index.

iii. Additional position limit for hedging:

In addition to the position limits at point (i) and (ii) above, Fund may take exposure in equity index derivatives subject to the following limits:

- a. Short positions in index derivatives (short futures, short calls and long puts) shall not exceed (in notional value) the Mutual Fund's holding of stocks.
- b. Long positions in index derivatives (long futures, long calls and short puts) shall not exceed (in notional value) the Mutual Fund's holding of cash, government securities, T-Bills and similar instruments.

iv. Position limit for the Mutual Fund for stock based derivative contracts:

The Mutual Fund position limit in a derivative contract on a particular underlying stock, i.e. stock option contracts and stock futures contracts:

- a. For stocks having applicable market-wise position limit (MWPL) of Rs. 500 crores or more, the combined futures and options position limit shall be 20% of applicable MWPL or Rs. 300 crores, whichever is lower and within which stock futures position cannot exceed 10% of applicable MWPL or Rs. 150 crores, whichever is lower.
- b. For stocks having applicable market-wise position limit (MWPL) less than Rs. 500 crores, the combined futures and options position limit would be 20% of applicable MWPL and futures position cannot exceed 20% of applicable MWPL or Rs. 50 crore whichever is lower.

v. Position limit for the Scheme:

The position limits for the Scheme and disclosure requirements are as follows:

- a. For stock option and stock futures contracts, the gross open position across all derivative contracts on a particular underlying stock of a scheme of a Fund shall not exceed the higher of 1% of free float market capitalization (in terms of number of shares).
Or
5% of the open interest in the derivative contracts on a particular underlying stock (in terms of number of contracts).
- b. This position limit shall be applicable on the combined position in all derivative contracts on a underlying stock at a Stock Exchange.
- c. For index based contracts, the Mutual Fund shall disclose the total open interest held by its scheme or all schemes put together in a particular underlying index, if such open interest equals to or exceeds 15% of the open interest of all derivative contracts on that underlying index.

As and when SEBI notifies amended limits in position limits for exchange traded derivative contracts in future, the aforesaid position limits, to the extent relevant, shall be read as if they were substituted with the SEBI amended limits.

Exposure Limits:

With respect to investments made in derivative instruments, the Schemes shall comply with the following exposure limits in line with SEBI Circular Cir/IMD/DF/11/2010 dated August 18, 2010:

1. The cumulative gross exposure through equity, debt and derivative positions will not exceed 100% of the net assets of the respective Scheme. However, the following shall not be considered while calculating the gross exposure:
 - a. Security-wise hedged position and
 - b. Exposure in cash or cash equivalents with residual maturity of less than 91 days
2. The total exposure related to option premium must not exceed 20% of the net assets of the Scheme.
3. The Mutual Fund shall not write options or purchase instruments with embedded written options.
4. Exposure due to hedging positions may not be included in the above mentioned limits subject to the following:
 - a. Hedging positions are the derivative positions that reduce possible losses on an existing position in securities and till the existing position remains.
 - b. Hedging positions cannot be taken for existing derivative positions. Exposure due to such positions shall have to be added and treated under limits mentioned in Point 1.
 - c. Any derivative instrument used to hedge has the same underlying security as the existing position being hedged.
 - d. The quantity of underlying associated with the derivative position taken for hedging purposes does not exceed the quantity of the existing position against which hedge has been taken.
5. The Mutual Fund may enter into plain vanilla interest rate swaps for hedging purposes. The counter party in such transactions has to be an entity recognized as a market maker by RBI. Further, the value of the notional principal in such cases must not exceed the value of respective existing assets being hedged by the scheme. Exposure to a single counterparty in such transactions should not exceed 10% of the net assets of the scheme.
6. Exposure due to derivative positions taken for hedging purposes in excess of the underlying position against which the hedging position has been taken, shall be treated under the limits mentioned in point 1.
7. Definition of Exposure in case of Derivative Positions:
Each position taken in derivatives shall have an associated exposure as defined under. Exposure is the maximum possible loss that may occur on a position. However, certain derivative positions may theoretically have unlimited possible loss. Exposure in derivative positions shall be computed as follows:

Position	Exposure
Long Future	Futures Price * Lot Size * Number of Contracts
Short Future	Futures Price * Lot Size * Number of Contracts
Option Bought	Option Premium Paid * Lot Size * Number of Contracts

E. WHAT IS THE INVESTMENT STRATEGY?

The Scheme will track its Underlying Index and will use a “passive” or indexing approach to endeavor to achieve scheme’s investment objective. The scheme will neither try to beat the index it tracks nor take active approach in times when markets seem to be over/under valued. The AMC does not make any judgments about the investment merit of a particular stock or a particular industry segment nor will it attempt to apply any economic, financial or market analysis. Since the scheme is an exchange traded fund, the scheme will only invest in the security constituting the underlying index.

Since the scheme is an exchange traded fund, it will endeavor that at no point of time the scheme will deviate from the index.

PORTFOLIO TURNOVER

Portfolio Turnover measures the volume of trading that occurs in a Scheme's portfolio during a given time period. The Scheme is an open-ended Exchange Traded Fund and it is expected that there may be a number of subscriptions and repurchases on a daily basis through Stock Exchange(s) or Authorised Participants and Large Investors. Generally, turnover will depend upon the extent of purchase and redemption of units and the need to rebalance the portfolio on account of change in the composition, if any, and corporate actions of securities included in Nifty 50 Index. However, it will be the endeavor of the Fund Manager to maintain an optimal portfolio turnover rate commensurate with the investment objective of the Scheme and the purchase/ redemption transactions on an ongoing basis in the Scheme.

TRACKING ERROR

Tracking Error may arise due to reasons including but not limited to the following: -

- a. Expenditure incurred by the fund.
- b. The holding of a cash position and accrued income prior to distribution of income and payment of accrued expenses. The fund may not be invested at all times as it may keep a portion of the funds in cash to meet redemptions or for corporate actions.
- c. Securities trading may halt temporarily due to circuit filters.

- d. Corporate actions such as debenture or warrant conversion, rights, merger, change in constituents etc.
- e. Rounding off of quantity of shares in underlying index.
- f. Dividend payout.
- g. Disinvestments to meet redemptions, recurring expenses, dividend payouts etc.
- h. Execution of large buy / sell orders
- i. Transaction cost (including taxes and insurance premium) and recurring expenses
- j. Realization of Unit holder's funds

It will be the endeavor of the fund manager to keep the tracking error as low as possible. Under normal circumstances, such tracking error is not expected to exceed 2% per annum. However, in case of events like, dividend received from underlying securities, rights issue from underlying securities, and market volatility during rebalancing of the portfolio following the rebalancing of the underlying index, etc. or in abnormal market circumstances, the tracking error may exceed the above limits. There can be no assurance or guarantee that the Scheme will achieve any particular level of tracking error relative to performance of the Index.

F. FUNDAMENTAL ATTRIBUTES

Following are the Fundamental Attributes of the Scheme, in terms of Regulation 18 (15A) of the SEBI (MF) Regulations:

- (i) Type of Scheme -
 - Open ended Index linked Exchange Traded Fund
- (ii) Investment Objective
 - The fund seeks to provide returns before expenses that closely correspond to the total return of the Underlying Index, subject to tracking errors.
- (iii) Terms of Issue
 - Liquidity provisions such as listing, repurchase, redemption. Please refer, "Section VI. Units and Offer."
 - Aggregate fees and expenses charged to the Scheme. Please refer, "Section VII. Fees and Expenses."
 - Any safety net or guarantee provided - Not applicable.

In accordance with Regulation 18(15A) of the SEBI (MF) Regulations, the Trustee shall ensure that no change in the fundamental attributes of the Scheme and the Plan(s) / Option(s) thereunder or the trust or fees and expenses payable or any other change which would modify the Scheme and the Plan(s) / Option(s) thereunder and affect the interests of Unit Holders is carried out unless:

- A written communication about the proposed change is sent to each Unit Holder and an advertisement is given in one English daily newspaper having nationwide circulation as well as in a newspaper published in the language of the region where the Head Office of the Mutual Fund is situated; and
- The Unit Holders are given an option for a period of 30 days to exit at the prevailing NAV without any exit load.

G. HOW WILL THE SCHEME BENCHMARK ITS PERFORMANCE?

The performance of the scheme will be benchmarked against Nifty 50 Index.

The corpus of DSP BlackRock Nifty 50 ETF will be invested predominantly in almost all the stocks constituting Nifty 50 Index, in almost same weight age of the Index. The Scheme would endeavor to attain returns comparable to Nifty 50 Index, subject to the tracking error. The Benchmark has been chosen on the basis of the investment pattern/objective of the scheme and the composition of the index.

H. WHO WILL MANAGE THE SCHEME?

Fund Manager	Age	Tenure	Qualifications	Brief Experience	Other Scheme managed
Anil Ghelani	37 years	-	B.Com, Associate Chartered Accountant and Chartered Financial Analyst, CFA Institute (USA),	<p>Over 18 years of experience as detailed under:</p> <p>From September 2014 to present: Senior Vice President: DSP BlackRock Investment Managers Pvt. Ltd.</p> <p>From January 2013 to August 2014: Business Head and Chief Investment Officer: DSP BlackRock Pension Fund Managers</p> <p>From July 2003 to January 2013: Senior Vice President: DSP BlackRock Investment Managers Pvt. Ltd.</p> <p>From February 2003 to July 2003: Assistant Manager: IL&FS Asset Management Company Limited.</p> <p>From June 2000 to January 2003: Executive: S. R. Batliboi & Associates.</p> <p>From August 1998 to June 2000: Trainee: V. C. Shah & Co., Chartered Accountants</p>	Nil

I. WHAT ARE THE INVESTMENT RESTRICTIONS?

As per the Trust Deed read with the SEBI (MF) Regulations, the following investment restrictions apply in respect of the Scheme at the time of making investments. However, all investments by the Scheme will be made in accordance with the investment objective, asset allocation and where will the Scheme invest, described earlier, as well as the SEBI (MF) Regulations, including Schedule VII thereof, as amended from time to time.

1. The Mutual Fund under its entire Scheme shall not own more than 10% of any company's paid up capital carrying voting rights.
2. Transfer of investments from one Scheme to another Scheme in the Mutual Fund shall be allowed only if:
 - (i) such transfer is done at the prevailing market price for quoted instruments on spot basis (spot basis shall have the same meaning as specified by a stock exchange for spot transactions); and transfer of unquoted securities will be made as per the policy laid down by the Trustee from time to time; and
 - (ii) the securities so transferred shall be in conformity with the investment objective of the Scheme to which such transfer has been made.
3. The Scheme may invest in another Scheme (except fund of funds Scheme) under the AMC or any other mutual fund without charging any fees, provided that the aggregate inter-Scheme investment made by all Scheme under the same management or in Scheme under the management of any other asset management company shall not exceed 5% of the Net Asset Value of the Mutual Fund. However, this clause shall not apply to fund of funds Scheme and investments in mutual funds in foreign countries.

4. The Mutual Fund shall buy and sell securities on the basis of deliveries and shall in all cases of purchases, take delivery of relevant securities and in all cases of sale, deliver the securities:

Provided that the Mutual Fund may engage in short selling of securities in accordance with the framework relating to short selling and securities lending and borrowing specified by SEBI.

Provided further that the Mutual Fund may enter into derivatives transactions in a recognized stock exchange, subject to the framework specified by SEBI.

Provided further that sale of government security already contracted for purchase shall be permitted in accordance with the guidelines issued by the RBI in this regard.

5. The Mutual Fund shall get the securities purchased/transferred in the name of the Mutual Fund on account of the Scheme, wherever the instruments are intended to be of a long term nature.
6. Pending deployment of funds of the Scheme in terms of the investment objective of the Scheme, the Mutual Fund may invest them in short term deposits of scheduled commercial banks, in terms of SEBI circular no. SEBI/IMD/CIR No. 1/ 91171 /07 dated April 16, 2007, subject to the following conditions:
 - (i) "Short Term" for parking of funds shall be treated as a period not exceeding 91 days.
 - (ii) Such short-term deposits shall be held in the name of the Scheme.
 - (iii) The Scheme shall not park more than 15% of their net assets in the short term deposit(s) of all the scheduled commercial banks put together. However, it may be raised to 20% with the prior approval of the Trustee. Also, parking of funds in short term deposits of associate and sponsor scheduled commercial banks together shall not exceed 20% of total deployment by the Mutual Fund in short term deposits.
 - (iv) The Scheme shall not park more than 10% of their net assets in short term deposit(s) with any one scheduled commercial bank including its subsidiaries.
 - (v) The Trustee shall ensure that the funds of the Scheme are not parked in the short term deposits of a bank which has invested in the Scheme.

The above provisions do not apply to term deposits placed as margins for trading in cash and derivative market.

AMC will not charge any investment management and advisory fees for parking of funds in short term deposits of scheduled commercial banks.

7. No Scheme shall make any investment in:
 - (i) any unlisted security of any associate or group company of the Sponsors; or
 - (ii) any security issued by way of private placement by an associate or group company of the Sponsors; or
 - (iii) the listed securities of group companies of the Sponsors, which is in excess of 25% of the net assets.
8. The Scheme shall not make any investment in any fund of funds Scheme.
9. The Scheme shall not invest in unlisted equity shares/equity related instruments or unlisted securities or units of venture capital funds.
10. No term loans for any purpose may be advanced by the Mutual Fund and the Mutual Fund shall not borrow except to meet temporary liquidity needs of the Scheme for the purpose of repurchase, redemption of Units or payment of interest or dividends to Unit Holders, provided that the Mutual Fund shall not borrow more than 20% of the net assets of each of the Scheme and the duration of such borrowing shall not exceed a period of six months.
11. If any company invests more than 5 percent of the NAV of any of the Scheme, investment made by that or any other Scheme of the Mutual Fund in that company or its subsidiaries will be disclosed in accordance with the SEBI (MF) Regulations.

12. The cumulative gross exposure through equity and money market and derivatives position shall not exceed 100% of the net assets of the respective Scheme.
13. The Scheme will comply with any other Regulations applicable to the investment of mutual funds from time to time.

These investment limitations/parameters as expressed (linked to the Net Asset/Net Asset Value/capital) shall, in the ordinary course, apply as at the date of the most recent transaction or commitment to invest, and changes do not have to be effected merely because, owing to appreciation or depreciation in value or by reason of the receipt of any rights, bonuses or benefits in the nature of capital or of any Scheme of arrangement or for amalgamation, reconstruction or exchange, or at any repayment or redemption or other reason outside the control of the Mutual Fund, any such limits would thereby be breached. If these limits are exceeded for reasons beyond its control, the AMC shall adopt as a priority objective the remedying of that situation, taking due account of the interests of the Unit Holders.

Apart from the Investment Restrictions prescribed under the SEBI (MF) Regulations, internal risk parameters for limiting exposure to a particular Scheme may be prescribed from time to time to respond to the dynamic market conditions and market opportunities.

The Trustee /AMC may alter the above stated limitations from time to time, and also to the extent the SEBI (MF) Regulations change, so as to permit the Scheme to make their investments in the full spectrum of permitted investments in order to achieve their investment objective.

All the investment restrictions shall be applicable at the time of making investments.

J. HOW HAS THE SCHEME PERFORMED?

This being a new Scheme, there is no performance track record.

Disclosure as per SEBI circular SEBI/HO/IMD/DF2/CIR/P/2016/42 dated March 18, 2016:

SCHEME PORTFOLIO HOLDING (TOP 10 HOLDINGS)

Top 10 Holdings issuer wise	% of Scheme
This being a new Scheme, this is not available.	

Link to the scheme's latest monthly portfolio holding: <http://www.dspblackrock.com/about-us/mandatory-disclosure/month-end-portfolio-disclosures>

Note: The portfolio shall be available, once the portfolio has been constructed.

SECTOR ALLOCATION

Sector wise break up

Sector	% of Scheme
This being a new Scheme, this is not available.	

Portfolio Turnover Ratio: This being a new Scheme, this is not available.

K. INVESTMENT BY THE AMC:

Pursuant to Notification number No. LAD-NRO/GN/2014-15/01 dated May 6, 2014 the sponsor or asset management company of schemes existing as on date of notification of the SEBI (Mutual Funds) (Amendment) Regulations, 2014 shall invest not less than one percent of the assets under management of the scheme as on date of notification of these regulations or fifty lakh rupees,

whichever is less, in the growth option of the scheme and such investment shall not be redeemed unless the scheme is wound up.

L. HOW IS THE SCHEME DIFFERENT FROM THE EXISTING SCHEME OF THE MUTUAL FUND?

DSP BlackRock Mutual Fund currently does not have any exchange traded fund.

ABOUT THE INDEX

Service Provider:

India Index Services & Products Ltd. ("IISL"), a subsidiary of NSE Strategic Investment Corporation Limited is the Index Service Provider. IISL has been formed with the objective of providing a variety of indices and index related services and products for the capital market. Nifty 50 Index, the underlying index for the Scheme, has been licensed from IISL. Nifty 50 is a public Index.

Index Maintenance plays a crucial role in ensuring stability of the Index as well as in meeting its objective of being a consistent benchmark of the equity markets. IISL has constituted an Index Policy Committee, which is involved in policy and guidelines for managing the Index. The Index Maintenance Sub-committee takes all decisions on addition/ deletion of companies in any Index. The index is reviewed every six months (on half-yearly basis) and a four weeks' notice is given before making changes to the index set. The index values are calculated by IISL on daily basis and put up on the NSE website (www.nseindia.com).

Details about the index:

Nifty 50 is a well diversified 50 stocks index accounting for 23 sectors of the economy. It is computed using a free float market capitalisation weighted method wherein the level of the index reflects the total market value of all the stocks in the index relative to a particular base period. The method also takes into account constituent changes in the index and importantly corporate actions such as stock splits, rights, etc without affecting the index value. Stocks are selected based on their float adjusted market capitalization, liquidity and other factors. An important aspect of Nifty 50 Index is that the impact cost (cost of executing the entire set of Nifty 50 Securities) is low. Nifty 50 Index is a broad based diversified index. It has a base period of November 3, 1995 with a base index value of 1000.

SECTION VI. UNITS AND OFFER

This section provides details an investor needs to know for investing in the Scheme.

A. NEW FUND OFFER (NFO)

<p>New Fund Offer Period (This is the period during which a new scheme sells its units to the investors.)</p>	<p>NFO for DSP BlackRock Nifty 50 ETF</p> <p>Opens on: _____ and Closes on: _____</p> <p>Extension or Termination of NFO Period The Trustee reserves the right to extend the closing date of the NFO period, subject to the condition that the subscription list shall not be kept open for more than 15 days or close the subscription list earlier by giving prior notice to the investors in one daily newspaper.</p>
<p>NFO Price (This is the price per unit that the investors have to pay to invest during the NFO.)</p>	<p>The units being offered will have a face value of Rs. 10/- each and will be issued at a premium, if any, approximately equal to the difference between face value and allotment price.</p> <p>The Allotment price for the NFO shall be approximately equal to 1/100th of the value of Nifty 50 on the date of allotment.</p>
<p>Minimum Amount for Application in the NFO</p>	<p>Rs. 5,000/-</p>
<p>Minimum Target amount (This is the minimum amount required to operate each Scheme and if this is not collected during the NFO period, all investors would be refunded the amount invested without any return. However, if the AMC fails to refund the amount within 5 business days from the closure of the NFO, interest as specified by SEBI (currently 15% p.a.) will be paid to the investors from the expiry of fifth business day from the date of closure of the subscription period.)</p>	<p>The Mutual Fund seeks to collect a minimum subscription amount of Rs. 10 crore in the Scheme during the NFO period. In the event this amount is not raised during the NFO period, the amount collected under the Scheme will be refunded to the applicants as mentioned in the section, 'Refund'.</p>
<p>Maximum Amount to be raised (This is the maximum amount which can be collected during the NFO period, as decided by the AMC.)</p>	<p>There is no maximum subscription amount for the Scheme to be raised and therefore, subject to the applications being in accordance with the terms of this offer, full allotment will be made to the applicants. However, the Trustee/AMC retains the sole and absolute discretion to reject any application.</p>
<p>Plans/Options available under the Scheme</p>	<p>Not Available.</p> <p>The AMC/Trustee reserve the right to introduce Plan(s)/Option(s) as may be deemed appropriate at a later date.</p>
<p>Dividend Policy</p>	<p>There is no Dividend Policy as the Scheme currently does not offer any Dividend Option.</p>
<p>Dematerialisation</p>	<p>a) The units of the Scheme will be available ONLY in the Dematerialized mode. b) The applicant under the Scheme will be required to have a beneficiary account with a Depository Participant of NSDL/CDSL and will be required to indicate in the application the DP's name, DP ID Number and beneficiary account number of the applicant with the DP. c) The units of the Scheme will be issued/ repurchased and traded compulsorily</p>

	in dematerialized form. Applications without relevant details of his or her depository account are liable to be rejected.
Allotment	<ul style="list-style-type: none"> • Allotment will be completed after due reconciliation of receipt of funds for all valid applications within 5 Business Days from the closure of the NFO period subject to receipt of clear funds within two days of the closure of the NFO. • All cases where clear funds have not been identified or received within two days of the the NFO closure for whatsoever reasons, including technical clearing reasons, will not be considered for allotment and the amount will be refunded to the investor in due course. The AMC will not entertain any claims of allotment or compensation in such cases. • Allotment to NRIs/FPIs will be subject to RBI approval, if required. Subject to the SEBI (MF) Regulations, the Trustee may reject any application received in case the application is found invalid/incomplete or for any other reason in the Trustee's sole discretion. For investors who have given demat account details, the Units will be credited to the investor's demat account after due verification and confirmation from NSDL/CDSL of the demat account details. As the Stock Exchange(s) do not allow trading of fractional units, Units will be allotted only in integers by rounding off the Units allotted to the lower integer and the balance amount will be refunded to the investor. • The Units issued by the AMC shall be credited by the Registrar to the investors' beneficiary account with the DP as per information provided in the application form and information of allotment will be accordingly sent by the Registrar. • The Mutual Fund reserves the right to recover from an investor any loss caused to the Scheme on account of dishonour of cheques issued by him/her/it for purchase of Units. <p>Final Allotment will be made in whole numbers. No fractional units will be allotted. The Allotment Price in the NFO will be calculated as follows:</p> <p>Allotment Price = $1/100^{\text{th}}$ of the full price of the basket creation on the allotment date based on total allotment amount.</p> <p>No. of Units to be Allotted = Amount cleared till two days from closure of the NFO / Allotment Price; as reduced to avoid fractional units.</p> <p>Minimum Investment (Rs.) A 5,000.00 Nifty 50 Index price while creating basket/portfolio: B 8,224.50 Allotment Price (1/100th of Nifty 50 Index Price) (Rs.) C = (B/100) 82.2450 No. of DSP BlackRock Nifty 50 ETF Units allotted (rounded off to whole number) D = A/C: 60 Value of units allotted (Rs.) E = C*D 4934.7 Cash refunded (Rs.) F = A-E: 65.3</p> <p>In case of Transaction charges (applicable for investment of Rs 10,000 and above) Minimum Investment (Rs.) A 10,000.00 Transaction charges for Rs 10000 and above B 100 Net Investment amount (A-B) C 9,900.00 Nifty 50 Index price while creating basket/portfolio (as on November 30, 2016) D 8,224.50 Allotment Price (1/100th of Nifty 50 Price) (Rs.) E = (D/100) 82.2450 No. of DSP BlackRock Nifty 50 ETF Units allotted (rounded off to whole number) F = C/E 120 Value of units allotted (Rs.) G = F*E 9869.4 Cash refunded (Rs.) H = C-G 30.6</p>

<p>Allotment confirmation</p>	<p>Information about allotment of Units stating the number of Units allotted shall be sent within 5 Business Days from the close of the NFO Period of the Scheme.</p> <p>Demat statement shall be provided by the depository participant in such form and in such manner and at such time as provided in the agreement with the beneficial owner.</p> <p>The Statement provided by the depository participant will be equivalent to an account statement, and no further statement shall be issued by the mutual fund.</p>
<p>Refund</p>	<ul style="list-style-type: none"> • If the Scheme fail to collect the minimum subscription amount of Rs. 10 Crore, the Mutual Fund shall be liable to refund the money to the applicants. • Refund of subscription money to applicants whose applications are invalid for any reason whatsoever, will commence immediately after the closure of the allotment, subject to reconciliation and AMC having been satisfied of reconciliation and clear funds. • Refunds will be completed within 5 Business Days from the closure of the New Fund Offer Period. If the Mutual Fund refunds the amount after 5 Business Days, interest as specified by SEBI (currently, 15% per annum) shall be paid by the AMC. Refund will be via electronic means or via cheques marked "A/c. Payee only" and drawn in the name of the applicant in the case of a sole applicant and in the name of the first applicant in all other cases. All refund cheques will be mailed by Registered Post or as per the applicable Rules. As per the directives issued by SEBI, it is mandatory for Applicants to mention their bank account numbers in their applications for purchase of Units.
<p>Who can invest? (This is an indicative list and you are requested to consult your financial advisor to ascertain whether the Scheme is suitable to your risk profile.)</p>	<p>The following persons (subject to, wherever relevant, purchase of units of mutual funds, being permitted under respective constitutions, and relevant statutory regulations) are eligible and may apply for subscription to the Units of the Scheme:</p> <ul style="list-style-type: none"> • Resident Adult Individuals either singly or jointly (not exceeding three) • Minors through parent/legal guardian • Companies, Bodies Corporate, Public Sector Undertakings, association of persons or bodies of individuals whether incorporated or not and societies registered under the Societies Registration Act, 1860 (so long as the purchase of Units is permitted under the respective constitutions) • Religious, Charitable and Private Trusts, under the provisions of 11(5) of Income Tax Act, 1961 read with Rule 17C of Income Tax Rules, 1962 (subject to receipt of necessary approvals as "Public Securities", where required) • Trustee of private trusts authorised to invest in mutual fund Scheme under the Trust Deed • Partnership Firms • Karta of Hindu Undivided Family (HUF) • Banks (including Co-operative Banks and Regional Rural Banks) and Financial Institutions • NRIs/Persons of Indian Origin residing abroad on full repatriation basis (subject to RBI approval, if any) or on non-repatriation basis • Foreign Portfolio Investors (FPI) as defined in Regulation 2(1) (h) of Securities and Exchange Board of India (Foreign Portfolio Investors) Regulations, 2014 • Army, Air Force, Navy and other para-military funds • Scientific and Industrial Research Organisations • International Multilateral Agencies approved by the Government of India • Non-Government Provident/Pension/Gratuity funds as and when permitted to invest • Mutual Funds registered under the SEBI (Mutual Funds) Regulations, 1996 • Others who are permitted to invest in the Scheme as per their respective constitutions • The scheme of the Mutual Fund, subject to the conditions and limits prescribed in SEBI (MF) Regulations and/or by the Trustee, AMC or Sponsors

(The AMC shall not charge any fees on such investments)

- The AMC (No fees shall be charged on such investments)

All category of investors (whether existing or new) as permitted above are eligible to subscribe under Direct Plan. Investments under the Direct Plan can be made through various mode offered by the Fund for investing directly in the Fund.

Note: For Investments 'On behalf of Minor': Where the investment is on behalf of minor by the guardian, please note the following important points.

- The minor shall be the sole and only first holder in the account. Nomination facility is not available for applications/ folios on behalf of a minor. Joint holders' details and nomination details, even if mentioned and signed will not be considered.
- Guardian of the minor should either be a natural guardian (i.e. father or mother) or a court appointed legal guardian.
- Details like minor's date of birth, Guardian's relation with Minor, Guardian name, PAN, KYC are mandatory, along with supporting documents. Photo copy of the document evidencing the date of birth of minor like
 - Birth certificate of the minor, or
 - School leaving certificate / Mark sheet issued by Higher Secondary Board of respective states, ICSE, CBSE etc., or
 - Passport of the minor, or
 - any other suitable proof should be attached with the application form.
- Where the guardian is not a natural guardian (father or mother) and is a court appointed legal guardian, suitable supporting documentary evidence should be provided.
- If the mandatory details and/or documents are not provided, the application is liable to be rejected without any information to the applicant.

A minor Unit Holder, on becoming major, may inform the Registrar about attaining majority, and provide his specimen signature duly authenticated by his banker as well as his details of bank account and a certified true copy of the PAN card, KYC details and such other details as may be asked by AMC from time to time to enable the Registrar to update records and allow the minor turned major to operate the account in his own right.

Aggregate investment in the scheme by AMC's Board of Directors, scheme's Fund Manager(s), Other key managerial personnel: This is a new scheme, hence this shall not be applicable.

Non-acceptance of subscriptions from U.S. Persons and Residents of Canada in the Scheme

United States Person (U.S. Person), corporations and other entities organized under the applicable laws of the U.S. and Residents of Canada as defined under the applicable laws of Canada should not invest in units of any of the Schemes of the Fund and should note the following:

- No fresh purchases (including Systematic Investment Plans and Systematic Transfer Plans) /additional purchases/switches in any Schemes of the Fund would be allowed. However, existing Unit Holder(s) will be allowed to redeem their units from the Schemes of the Fund. If an existing Unit Holder(s) subsequently becomes a U.S. Person or Resident of Canada, then such Unit Holder(s) will not be able to purchase any additional Units in any of the Scheme of the Fund.

However, lump sum subscription and switch transactions requests received

	<p>from U.S. persons who are Non-resident Indians (NRIs) /Persons of Indian origin (PIO) and at the time of such investment, are present in India and submit a physical transaction request along with such documents as may be prescribed by the AMC/ Trustee Company from time to time shall be accepted.</p> <p>The AMC shall accept such investments subject to the applicable laws and such other terms and conditions as may be notified by the AMC/ Trustee Company. The investor shall be responsible for complying with all the applicable laws for such investments. The AMC reserves the right to reject the transaction request or redeem with applicable exit load and TDS or reverse allotted units, as the case may be, as and when identified by the AMC, which are not in compliance with the terms and conditions notified in this regard.</p> <p>b. All existing registered Systematic Investment Plans and Systematic Transfer Plans would be ceased.</p> <p>c. For transaction from Stock Exchange platform, while transferring units from the broker account to investor account, if the investor has U.S./Canadian address then the transactions would be rejected.</p> <p>d. In case the AMC/Fund subsequently identifies that the subscription amount is received from U.S. Person(s) or Resident(s) of Canada, in that case the AMC/Fund at its discretion shall redeem all the units held by such person from the Scheme of the Fund at applicable Net Asset Value</p> <ul style="list-style-type: none"> • Applicability and provisions of Foreign Account Compliance Act (FATCA) For further details relating to FATCA, investors are requested to refer SAI which is available on the website viz. www.dspblackrock.com
<p>Where can you submit filled up applications for purchase?</p>	<p>During the NFO, applications can be submitted at any of the official points of acceptance of transactions latest by 3:00 pm on the closing date of the NFO. The addresses are given at the end of this SID. Investors can log on to www.camsonline.com for details of various offices/ISCs of Registrar.</p> <p>Stock brokers registered with recognized stock exchanges and empanelled with the AMC shall also be considered as official points of acceptance of transactions. Please refer to 'Trading in Units through Stock Exchange mechanism' under 'A. New Fund Offer Details', for detailed provisions.</p>
<p>How to Apply?</p>	<ul style="list-style-type: none"> • Please refer to the SAI and application form for instructions. • Investors intending to invest in Units of the Scheme, will be required to provide demat account details in the application form, as mentioned under 'Dematerialisation' alongwith proof.
<p>Listing and Transfer of Units</p>	<p>The Units of the scheme will be listed on National Stock Exchange of India Limited and BSE Ltd and/or any recognised stock exchanges as may be decided by AMC from time to time. The Units of the Scheme may be bought or sold on all trading days at prevailing listed price on such Stock Exchange(s). The AMC will appoint Authorised Participants to provide liquidity in secondary market on an ongoing basis. The Authorised Participant(s) would offer daily two-way quote (buy and sell quotes) in the market.</p> <p>Alternatively, the Authorised Participants and Large Investors may subscribe to and/or redeem the units of the Scheme with the Mutual Fund on any business day during the ongoing offer period commencing not later than 5 (five) business days from the date of allotment at a price equivalent to applicable NAV and transaction charges, if any, provided the units offered for subscription and/or redemption are not less than Creation Unit size & in multiples thereof.</p> <p>All investors including Authorised Participant(s), Large Investors and other investors may sell their units in the stock exchange(s) on which these units will be listed on all the trading days of the stock exchange.</p>

	<p>Mutual fund will repurchase units from Authorised Participant(s) and Large Investors on any business day provided the value of units offered for repurchase is not less than creation unit size. The redemption consideration shall normally be the basket of securities represented Nifty 50 Index in the same weightage as in the Index and cash component.</p>
<p>Trading in Units through Stock Exchange Mechanism</p>	<p>The facility of transacting through the stock exchange mechanism enables investors to buy and sell the Units of the Scheme(s) through the stock brokers registered with the BSE and/or NSE in accordance with the guidelines issued by SEBI and operating guidelines and directives issued by NSE, BSE or such other recognized stock exchange in this regard and agreed with the Asset Management Company/Registrar and Transfer Agent. The investor shall be serviced directly by such stock brokers/ Depository Participant. The Mutual Fund will not be in a position to accept any request for transactions or service requests in respect of Units bought under this facility in demat mode.</p> <p>This facility will be offered to investors who wish to hold Units in dematerialized form or in physical mode. FurtherThe, the minimum purchase/ redemption amount in the respective plan / option of such notified Schemes of the Fund will be applicable for each transaction. This facility will currently not support transactions done through switches or facilities such as SWP and STP. In case of non-financial requests/applications such as change of address, change of bank details, etc., investors should approach the respective Depository Participant(s).</p> <p>Unit holders may have/open a beneficiary account with a Depository Participant of a Depository and choose to hold the Units in dematerialized mode. The Unit holders have the option to dematerialize the Units as per the account statement sent by the Registrar by making an application to the AMC/registrar for this purpose by making an application to their DP for this purpose.</p> <p>Rematerialization of Units can be carried out in accordance with the provisions of SEBI (Depositories and Participants) Regulations, 1996 as may be amended from time to time. Investors, who wish to get back their securities in physical form, may request their respective Depository Participant for rematerialization of Units in their beneficiary accounts.</p> <p>Transactions conducted through the Stock Exchange mechanism shall be governed by the SEBI (Mutual Funds) Regulations 1996 and operating guidelines and directives issued by NSE, BSE or such other recognized exchange in this regard.</p>
<p>Payment details</p>	<p>The CTS enabled cheque or demand draft should be drawn in favour of the 'Scheme Name', as the case may be, and should be crossed Account Payee Only.</p> <p>Applications not specifying Schemes/Plans/Options and/or accompanied by cheque/demand drafts/account to account transfer instructions favouring Schemes/Plans/Options other than those specified in the application form are liable to be rejected.</p> <p>Further, where the Scheme name as written on the application form and on the payment instrument differs, the proceeds may, at the discretion of the AMC be allotted in the Scheme as mentioned on the application form.</p>
<p>Special facilities available during the NFO</p>	<p>Switching</p> <p>During the NFO period switch request will be accepted upto 3.00 p.m. as per the timelines stated below. , The Unit holders will be able to invest into the NFO of the Scheme by switching part or all of their Unit holdings held in the existing schemes of the Mutual Fund.</p> <p>a) For T+1 payout schemes till 3.00 p.m. on the last day of the NFO, b) For T+3 payout schemes till 3.00 p.m. 1 day prior to the last day of the NFO,</p>

	<p>c) For T+5 payout schemes till 3.00 p.m. 3 days prior to the last day of the NFO</p> <p>The funds from the switch out schemes into the switch in scheme should be received within T+2 days from the date of closure of the NFO.</p> <p>Any switch applications received beyond the above mentioned timelines will be rejected.</p> <p>A switch has the effect of redemption from one scheme/plan/option and a purchase in the other scheme/plan/option to which the switching has been done. The price at which the units will be switched-out will be based on the redemption price of the scheme from which switch-out is done and the proceeds will be invested into the Scheme at the NFO Price.</p> <p>Unit holders are requested to note that application for switch-out for units for which funds are not realized via purchase or switch-in in the scheme of the Fund shall be liable to be rejected. In other words, switch out of units will be processed only if the funds for such units are realized in the scheme by a way of payment instructions/transfer or switch-in funding process.</p> <p>Further, all switch funding shall be in line with redemption funding timelines adopted by the concerned scheme i.e. if a scheme follows T+3 payout for redemption, the switch out funding should also be made on the T+3 and not earlier or later than T+3, where T is the day of transaction.</p>
<p>The policy regarding reissue of repurchased units, including the maximum extent, the manner of reissue, the entity (the Scheme or the AMC) involved in the same.</p>	<p>Not Applicable.</p>
<p>Restrictions, if any, on the right to freely retain or dispose off units being offered.</p>	<p>In the event of an order being received from any regulatory authority/body, directing attachment of the Units of any investor, redemption of Units will be restricted in due compliance of such order.</p>
<p>Facility to transact in units of the Schemes through MF Utility portal & MFUI Points of Services pursuant to appointment of MF Utilities India Pvt. Ltd.</p>	<p>The AMC has entered into an Agreement with MF Utilities India Pvt. Ltd. (MFUI), for usage of MF Utility (“MFU”) - a shared services initiative of various Asset Management Companies, which acts as a transaction aggregation portal for transacting in multiple schemes of various Mutual Funds with a single form and a single payment instrument.</p> <p>Investors can execute financial and non-financial transactions pertaining to Schemes of the Fund electronically on the MFU portal i.e. www.mfuonline.com as and when such a facility is made available by MFUI. The MFU portal i.e. www.mfuonline.com will be considered as Official Point of Acceptance for such transactions.</p> <p>The Points of Service (“POS”) of MFUI with effect from the respective dates as published on MFUI website i.e. www.mfuindia.com against the POS locations will be considered as Official Point of Acceptance/ Investor Services Centre where application for financial transactions in schemes of the Fund will be accepted on an ongoing basis. Further, investors can also submit their non-financial transaction requests at the POS.</p> <p>The salient features of the facility to transact in units of the Schemes through MFU are given below:</p> <ol style="list-style-type: none"> 1. Common Account Number (“CAN”): Investors are required to submit duly filled in CAN Registration Form (“CRF”) and prescribed documents at the MFUI POS to obtain CAN. The CRF can be downloaded from MFUI website i.e.

	<p>www.mfuindia.com or can be obtained from MFUI POS.</p> <p>CAN is a single reference number for all investments in the Mutual Fund industry, for transacting in multiple schemes of various Mutual Funds through MFU and to map existing investments, if any.</p> <p>MFU will map the existing folios of investors in various schemes of Mutual Funds to the CAN to enable transacting across schemes of Mutual Funds through MFU. The AMC and / or its Registrar and Transfer Agent (RTA) shall provide necessary details to MFUI as may be needed for providing the required services to investors / distributors through MFU.</p> <p>CAN registered investors can transact in physical mode through MFUI POS by submitting relevant Common Transaction Form prescribed by MFUI.</p> <ol style="list-style-type: none"> 2. CAN registered investors can transact through electronic mode through MFU portal i.e. www.mfuonline.com as and when such a facility is made available to them by MFUI. The time of transaction submission done through MFU portal i.e. www.mfuonline.com and the successful receipt of the same in the servers of MFUI would be the time-stamp for the transaction. 3. Investors not registered with MFUI can also submit their financial & non-financial transactions request at MFUI POS by giving reference of their existing folio number allotted by the Fund. 4. The transactions on the MFU portal shall be subject to the terms & conditions as may be stipulated by MFUI / Mutual Fund / the AMC from time to time. 5. All other terms and conditions of offering of the Scheme as specified in the SID, KIM and SAI shall be applicable to transaction through MFUI.
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B. ONGOING OFFER DETAILS

1. Ongoing Offer Period

(This is the date from which the Scheme will reopen for subscriptions/redemptions after the closure of the NFO period)

The Scheme shall re-open for ongoing subscription within 5 business days from the date of allotment.

2. Plans and Options offered under the Scheme

Presently the Scheme does not offer any Plans/Options under the Scheme. The AMC/Trustee reserves the right to introduce Plan(s)/Option(s) as may be deemed appropriate at a later date.

3. Minimum amount for Application/Redemption

Investors can subscribe (buy) and redeem (sell) Units on a continuous basis on the NSE/BSE on which the Units are listed. Subscriptions made through Stock Exchanges will be made by specifying the number of Units to be subscribed and not the amount to be invested. On the Stock Exchange(s), the Units of the Scheme can be purchased/sold in minimum lot of 1 (one) Unit and in multiples thereof.

The Scheme offers for subscriptions/redemptions only for Authorised Participants and Large Investors in 'Creation Unit Size' on all Business Days at a price determined on the basis of previous day's NAV.

Additionally, the difference in the value of portfolio and cost of purchase/sale of Portfolio Deposit on the Exchange for creation/redemption of Units including the Cash Component and transaction

handling charges, corporate action charges, if any, will have to be borne by the Authorized Participant/Large Investor.

The Fund creates/redeems Units in large size known as "Creation Unit Size". Each "Creation Unit" consists of 50,000 Units. The value of the "Creation Unit" is the "Portfolio Deposit" and a "Cash Component" which will be exchanged for 50,000 Units and/or subscribed in cash equal to the value of said predefined units of the Scheme.

The Portfolio Deposit and Cash Component for the Scheme may change from time to time due to change in NAV.

The subscription/redemption of Units in Creation Unit Size will be allowed both by means of exchange of Portfolio Deposit and by cash.

The Fund may from time to time change the size of the Creation Unit in order to equate it with marketable lots of the underlying instruments.

Ongoing price for subscription (purchase)/ by investors:

- **For Subscription of units directly with the Mutual Fund:**

Ongoing purchases directly from the Mutual Fund would be restricted to Authorized Participants and Large Investors, provided the value of units to be purchased is in Creation Unit size and in multiples thereof. Authorized Participants / Large Investors may buy the units on any Business Day of the Scheme directly from the Mutual Fund:

- in exchange of the Portfolio Deposit, Cash Component and any other applicable transaction charges; or
- by depositing basket of securities comprising Nifty 50 Index along with the cash component and applicable transaction charges.

The Creation Unit size will be 50,000 units.

No kind of credit facility would be extended during creation of units. The Fund may from time to time change the size of the Creation Unit in order to equate it with marketable lots of the underlying instruments.

- **For Subscription through Stock Exchange(s):**

All categories of investors may purchase the Units of the Scheme through the Stock Exchange(s) on which the units of the Scheme are listed, on any trading day in round lot of one (1) Unit and multiples thereof at the prevailing listed price. The transactions (trading) in the Stock Exchange(s) shall be subject to the Regulations, Bye laws and Rules applicable to the Stock Exchanges and its clearing house respectively. The trading members shall be responsible for delivering the units to the demat account of the investors on successful completion of settlement. Investors are advised to contact their trading members to understand the various cut-off times to meet their fund pay-in obligations for ensuring successful settlement of their transactions.

Note:

Authorized Participant/Large Investor for subscription/redemption of DSP BlackRock Nifty 50 ETF Units directly with the Fund in "Creation Unit Size" will have to reimburse transaction handling charges incurred by the Fund/AMC. Transaction handling charges include brokerage, Securities transaction tax, regulatory charges if any, depository participant charges, uploading charges, corporate action charges and such other charges that the mutual fund may have to incur in the course of cash subscription/redemption or accepting the Portfolio Deposit or for giving a portfolio of securities as consideration for a redemption request.

The AMC will appoint Authorised Participants to provide liquidity in secondary market on an ongoing basis. The Authorised Participant(s) would offer daily two-way quote in the market. The applicant

under the Scheme will be required to have a beneficiary account with a Depository Participant of NSDL/CDSL and will be required to indicate in the Application Form the Depository Participants (DP's) name, DP ID Number and the beneficiary account number of the applicant.

Procedure for creation of DSP BlackRock NIFTY 50 ETF units in Creation Unit size:

- The Fund/AMC allows cash/exchange of Portfolio Deposit for Purchase of Units of the Scheme in Creation Unit size by Large Investors/Authorised Participants.

Purchase request for Creation Unit shall be made by such Investor to the Fund/AMC where upon the Fund/AMC will arrange to buy the underlying portfolio Securities. The Portfolio Deposit and/or Cash Component will be exchanged for units of the Scheme in Creation Unit size.

- Creation of Units in exchange of Portfolio Deposit: The requisite Securities constituting the Portfolio Deposit have to be transferred to the Fund's Depository Participant account while the Cash Component has to be paid to the Fund's bank account. On confirmation of the same by the Custodian/AMC, the AMC will create and transfer the equivalent number of Units of the Scheme into the Investor's Depository Participant account and pay/ recover the Cash Component and transaction handling charges, if any.
- Creation of Units in Cash: For subscription of DSP BlackRock Nifty 50 ETF Units in Creation Unit Size will be made by payment of requisite Cash, as determined by the AMC equivalent to the cost incurred towards the purchase of predefined basket of securities that represent the underlying index (i.e. portfolio deposit), Cash Component and transaction handling charges, if any, only by means of payment instruction of Real Time Gross Settlement (RTGS) / National Electronic Funds Transfer (NEFT) or Funds Transfer Letter of a bank where the Scheme has a collection account.
- The Creation Unit will be subject to transaction handling charges incurred by the Fund/AMC. Such transaction handling charges shall be recoverable from the transacting Authorized Participant or Large Investor.
- The Portfolio Deposit and/or Cash Component for units of the Scheme may change from time to time due to changes in the Underlying Index on account of corporate actions and changes to the index constituents.
- The investors are requested to note that the Units of the Scheme will be credited into the Investor's Depository Participant account only on receipt of Cash Component and transaction handling charges, if any.

"Creation Unit size" is fixed number of units of the Scheme, which is exchanged for a basket of securities underlying the designated index called the Portfolio Deposit and/or a Cash Component equal to the value of 50,000 units of the Scheme. Each Creation Unit size consists of 50,000 units of DSP BlackRock Nifty 50 ETF. Each unit of DSP BlackRock Nifty 50 ETF will be approximately equal to the 1/100th value of the Nifty 50 Index.

Ongoing price for redemption (sale) by investors:

a. For Redemption of units directly with the Mutual Fund:

Mutual Fund will repurchase units from Authorised participants / Large Investors on any Business Day in Creation Unit size at applicable NAV based prices, subject to applicable exit load; if any. Currently there is no Exit Load. However, transaction charges payable to Custodian/Depository Participants, and other incidental charges relating to conversion of units into basket of securities may be deducted from redemption proceeds.

b. For Redemption through Stock Exchange(s):

All categories of investors may sell the Units of the Scheme through the Stock Exchange(s) on which the units of the Scheme are listed, on any trading day in round lot of one (1) Unit and multiples thereof.

Note: The transaction handling charges which include brokerage, Securities transaction tax, regulatory charges if any, depository participant charges, uploading charges and such other charges that the mutual fund/AMC may have to incur in the course of cash subscription/ redemption or accepting the portfolio deposit or for giving a portfolio of securities as consideration for a redemption request, shall be recoverable from the transacting Authorized Participant or Large Investor. As required under the Regulations, the Fund will ensure that the Redemption Price is not lower than 93% of the NAV and the Purchase Price is not higher than 107% of the NAV, provided that the difference between the Redemption Price and Purchase Price of the Units shall not exceed the permissible limit of 7% of the Purchase Price, as provided for under the Regulations.

Procedure for Redemption in Creation Unit size

- The requisite number of Units of the Scheme equivalent to the Creation Unit has to be transferred to the Fund's Depository Participant account and the Cash Component to be paid to the Fund's bank account.
- On confirmation of the same by the AMC, the AMC will transfer the Portfolio Deposit to the Investor's Depository Participant account and pay/recover the Cash Component and transaction handling charges, if any.
- The Fund may allow cash Redemption of the Units of the Scheme in Creation Unit size by Large Investors/ Authorized Participant.
- Such Investors shall make Redemption request to the Fund/AMC whereupon the Fund/AMC will arrange to sell underlying portfolio Securities on behalf of the Investor. Accordingly, the sale proceeds of portfolio Securities, after adjusting the Cash Component and transaction handling charges will be remitted to the Investor.

Note:

1. The Creation Unit size may be changed by the AMC at their discretion and the notice of the same shall be published on AMC's website.
2. Transaction handling charges include brokerage, Securities transaction tax, regulatory charges if any, depository participant charges, uploading charges and such other charges that the mutual fund may have to incur in the course of cash subscription/redemption or accepting the Portfolio Deposit or for giving a portfolio of securities as consideration for a redemption request. Such transaction handling charges shall be recoverable from the transacting Authorized Participant or Large Investor.
3. The Portfolio Deposit and / or Cash Component for DSP BlackRock NIFTY 50 ETF may change from time to time due to change in NAV.
4. The Fund may from time to time change the size of the Creation Unit in order to equate it with marketable lots of the underlying securities.

The procedure relating to purchase and sale of units by different types of investors/participants in the Scheme is tabulated for easy reference:

Type of investor and transaction details	Sale Of Units By Mutual Fund	Redemption of units by Unit holders
During Continuous Offer: Authorized Participants/ Large Investor	Any Business Day in Creation Unit* Size and in multiple thereof.	Any Business Day in Creation Unit* Size and in multiple thereof.
Other Investors	Only through stock exchange(s)	Only through stock exchange(s).
Role of Authorised Participant	Gives two way quotes in the	Gives two-way quotes in the

	secondary market. Stands as a seller for a buy order.	secondary market. Stands as a buyer against a sell order.
Role of large investor	Only an investor - no other role in the scheme operations.	

Cut off timing for subscriptions/ switch ins/ redemptions

In case of Purchase / Redemption directly with Mutual Fund:

The Cut-off time for receipt of valid application for Subscriptions and Redemptions is 3.00 p.m. However, as the Scheme is an Exchange Traded Fund, the Subscriptions and Redemptions of Units would be based on the Portfolio Deposit and Cash Component as defined by the Fund for that respective Working Day.

Settlement of Purchase/Sale of Units of the Scheme on Stock Exchange:

Buying/Selling of Units of the Scheme on Stock Exchange is just like buying/selling any other normal listed security. If an investor has bought Units, an investor has to pay the purchase amount to the broker/sub-broker such that the amount paid is realised before the funds pay-in day of the settlement cycle on the Stock Exchange(s). If an investor has sold Units, an investor has to deliver the Units to the broker/sub-broker before the securities payin day of the settlement cycle on the Stock Exchange(s). The Units (in the case of Units bought) and the funds (in the case of Units sold) are paid out to the broker on the pay-out day of the settlement cycle on the Stock Exchange(s). The Stock Exchange(s) regulations stipulate that the trading member should pay the money or Units to the investor within 24 hours of the pay-out.

If an investor has bought Units, he should give standing instructions for "Delivery-In" to his /her/its DP for accepting Units in his/her/its beneficiary account. An investor should give the details of his/her beneficiary account and the DP-ID of his/her/its DP to his/ her/its trading member. The trading member will transfer the Units directly to his/her/ its beneficiary account on receipt of the same from NSE"s/ BSE"s Clearing Corporation. An investor who has sold Units should instruct his/her/its Depository Participant (DP) to give "Delivery Out" instructions to transfer the Units from his/her/its beneficiary account to the Pool Account of his/her/its trading member through whom he/she/it have sold the Units. The details of the Pool A/C (CM-BP-ID) of his/her trading member to which the Units are to be transferred, Unit quantity etc. should be mentioned in the Delivery Out instructions given by him/her to the DP. The instructions should be given well before the prescribed securities pay-in day. SEBI has advised that the Delivery Out instructions should be given at least 24 hours prior to the cut-off time for the prescribed securities pay-in to avoid any rejection of instructions due to data entry errors, network problems, etc.

Rolling Settlement

As per the SEBI's circular dated March 4, 2003, the rolling settlement on T+2 basis for all trades has commenced from April 1, 2003 onwards. The Pay-in and Pay-out of funds and the Units will take place within 2 working days after the trading date. The pay-in and pay-out days for funds and securities are prescribed as per the Settlement Cycle. A typical Settlement Cycle of Rolling Settlement is given below:

Day Activity:

T	The day on which the transaction is executed by a trading member
T+1	Confirmation of all trades including custodial trades by 11.00 a.m.
T+1	Processing and downloading of obligation files to brokers/custodians by 1.30 p.m.
T+2	Pay-in of funds and securities by 11.00 a.m.
T+2	Pay out of funds and securities by 1.30 p.m.

While calculating the days from the Trading day (Day T), weekend days (i.e. Saturday and Sundays) and stock exchange / bank holidays are not taken into consideration.

Where can the applications for purchase/redemption/ switch be submitted?

On an Ongoing basis the transaction requests can be submitted at the head office of the AMC. In case the applications are received at any of the official points of acceptance of transactions of the AMC, the AMC shall facilitate in sending the transaction requests to the head office of the AMC.

Minimum Application Amount (subscription/redemption):

On The Exchange:

Investors can subscribe (buy) and redeem (sell) Units on a continuous basis on the Stock Exchange on which the Units are listed. Subscriptions made through Stock Exchanges will be made by specifying the number of Units to be subscribed and not the amount to be invested. On the Stock Exchange(s), the Units of the Scheme can be purchased/sold in minimum lot of 1 (one) Unit and in multiples thereof.

Directly From the Fund:

The Scheme offers for subscriptions/redemptions only for Authorised Participants and Large Investors in "Creation Unit Size" on all Business Days. Additionally, the difference in the value of portfolio and cost of purchase/sale of Portfolio Deposit on the Exchange for creation/redemption of Units of the Scheme including the Cash Component and transaction handling charges, if any, will have to be borne by the Authorized Participant/Large Investor.

The Fund creates/redeems Units of the Scheme in large size known as "Creation Unit Size". Each "Creation Unit" consists of 50,000 Units of DSP BlackRock Nifty 50 ETF. The value of the "Creation Unit" is the "Portfolio Deposit" and a "Cash Component" which will be exchanged for 50,000 Units of the Scheme and/or subscribed in cash equal to the value of said predefined units of the Scheme.

The Portfolio Deposit and Cash Component for the Scheme may change from time to time due to change in NAV.

The subscription/redemption of Units of the Scheme in Creation Unit Size will be allowed both by means of exchange of Portfolio Deposit and by cash.

The Fund may from time to time change the size of the Creation Unit in order to equate it with marketable lots of the underlying instruments.

Minimum balance to be maintained and consequences of non maintenance

There is no minimum balance requirement.

Dividend

Dividend declaration and distribution shall be in accordance with SEBI Regulations as applicable from time to time. The Trustee reserves the right to declared dividend from time to time, depending on availability of distributable surplus.

Redemption

The redemption or repurchase proceeds shall be dispatched to the unit holders within 10 working days from the date of redemption or repurchase.

Delay in payment of redemption / repurchase proceeds

As per SEBI (MF) Regulations, the Mutual Fund shall despatch the redemption proceeds within 10 Business Days from the date of acceptance of redemption request. In the event of delay/failure to despatch the redemption/repurchase proceeds within the aforesaid 10 Business Days, the AMC will be liable to pay interest to the Unit Holders at such rate as may be specified by SEBI for the period of such delay (currently @ 15% per annum).

Transfer of Units

In accordance with SEBI circular number CIR/IMD/DF/10/2010 dated August 18, 2010, units of all DSP BlackRock Nifty 50 ETF which that are held in demat form, will be transferable and will be subject to the transmission facility in accordance with the provisions of SEBI (Depositories and Participants) Regulations, 1996 as may be amended from time to time.

If a person becomes a holder of the Units consequent to operation of law, or upon enforcement of a pledge, the transfer may be effected in accordance with the provisions of SEBI (Depositories and Participants) Regulations, 1996, provided the transferee is otherwise eligible to hold the Units.

Pledge Of Units For Loans

Units can be pledged by the Unit Holders as security for raising loans, subject to any rules/restrictions that the Trustee may prescribe from time to time.

Since the units shall be held in demat form, the rules of the respective DP will be applicable for pledge of the Units. Units held in demat form can be pledged by completing the requisite forms/formalities as may be required by the Depository. The pledge gets created in favour of the pledgee only when the pledgee's DP confirms the creation of pledge in the system.

Account Statements

Under Regulation 36(4) of SEBI (Mutual Funds) Regulations, 1996, the AMC/ RTA is required to send consolidated account statement for each calendar month to all the investors in whose folio transaction has taken place during the month. Further, SEBI vide its circular ref. no. CIR/MRD/DP/31/2014 dated November 12, 2014, in order to enable a single consolidated view of all the investments of an investor in Mutual Fund and securities held in demat form with Depositories, has required Depositories to generate and dispatch a single consolidated account statement for investors having mutual fund investments and holding demat accounts.

In view of the said requirements the account statements for transactions in units of the Fund by investors will be dispatched to investors in following manner:

Consolidated account statement^{^^}, based on PAN of the holders, shall be sent by Depositories to investors holding demat account, for each calendar month within 10th day of the succeeding month to the investors in whose folios transactions have taken place during that month.

Consolidated account statement shall be sent by Depositories every half yearly (September/ March), on or before 10th day of succeeding month, detailing holding at the end of the six month, to all such investors in whose folios and demat accounts there have been no transactions during that period.

In case of demat accounts with nil balance and no transactions in securities and in mutual fund folios, the depository shall send account statement in terms of regulations applicable to the depositories.

^{^^}Consolidated account statement sent by Depositories is a statement containing details relating to all financial transactions made by an investor across all mutual funds viz. purchase, redemption, switch, dividend payout, dividend reinvestment, systematic investment plan, systematic withdrawal plan, systematic transfer plan, bonus etc. (including transaction charges paid to the distributor) and transaction in dematerialised securities across demat accounts of the investors and holding at the end of the month.

- a. Investors are requested to note that for folios which are not included in the CAS, AMC shall henceforth issue monthly account statement to the unit holders, pursuant to any financial transaction done in such folios; the monthly statement will be sent on or before tenth day of succeeding month. Such statements shall be sent in physical form if no email id is provided in the folio.

- b. The statement sent within the time frame mentioned above is provisional and is subject to realisation of payment instrument and/or verification of documents, including the application form, by the RTA/AMC.
- c. In the event the folio/demat account has more than one registered holder, the first named Unit holder/Account holder shall receive the CAS (AMC/RTA or Depository). For the purpose of CAS (AMC/RTA or Depository), common investors across mutual funds/depositories shall be identified on the basis of PAN. Consolidation shall be based on the common sequence/order of investors in various folios/demat accounts across mutual funds / demat accounts across depository participants.
- d. Investors whose folio(s)/demat account(s) are not updated with PAN shall not receive CAS. Investors are therefore requested to ensure that their folio(s)/demat account(s) are updated with PAN.
- e. For Unit Holders who have provided an e-mail address in KYC records, the CAS will be sent by e-mail.
- f. The Unit Holder may request for a physical account statement by writing to/calling the AMC/RTA. In case of a specific request received from the unit holders, the AMC/RTA shall provide the account statement to the unit holders within 5 business days from the receipt of such request.
- g. Account Statements shall not be construed as proof of title and are only computer printed statements indicating the details of transactions under the Schemes during the current financial year and giving the closing balance of Units for the information of the Unit Holder.
- h. Non-transferable Unit Certificates will be sent, if an applicant so desires, within 5 Business Days of the receipt of a request for the certificate. Unit Certificates will not be issued for any fractional Units entitlement.
- i. Units held, either in the form of Account Statement or Unit Certificates, are non-transferable. The Trustee reserves the right to make the Units transferable at a later date subject to SEBI (MF) Regulations issued from time to time.

Bank Mandate

It is mandatory for every applicant to provide the name of the bank, branch, address, account type and number as per requirements laid down by SEBI and any other requirements stated in the Application Form. Applications without these details will be treated as incomplete. Such incomplete applications will be rejected. The Registrar/AMC may ask the investor to provide a blank cancelled cheque or its photocopy for the purpose of verifying the bank account number.

Investor/s or /Unit Holder/s are requested to note that any one of the following documents shall be submitted by the investor/s or /Unit Holder/s, in case the cheque provided along with fresh subscription/new folio creation does not belong to the bank mandate specified in the application form:

1. Original cancelled cheque having the First Holder Name printed on the cheque [or]
2. Original bank statement reflecting the First Holder Name, Bank Account Number and Bank Name as specified in the application [or]
3. Photocopy of the bank statement / bank pass book duly attested by the bank manager and bank seal preferably with designation and employee number [or]
4. Photocopy of the bank statement / passbook / cancelled cheque copy duly attested by the AMC/ RTA branch officials after verification of original bank statement / passbook / cheque shown by the investor or their representative [or]
5. Confirmation by the bank manager with seal, on the bank's letter head with name, designation and employee number confirming the investor details and bank mandate information.

Where such additional documents are not provided for the verification of bank account for redemption or dividend payment, the AMC reserves the right to capture the bank account used towards subscription payment for the purpose of redemption and dividend payments.

Process for change of address

The self attested copies of the following documents shall be submitted along with duly filled in "Change of address form":

- (i) Proof of new address ("POA"); and
- (ii) Proof of identity ("POI"): Only PAN card copy shall be considered or other proof of identity for PAN exempt cases.

AMC reserves the right to collect proof of old address on a case to case basis while effecting the change of address.

The self attested copies of above stated documents shall be submitted along with original for verification at any of the AMC's branches /Investor Service Center's of CAMS. In case, the original of any documents are not produced for verification, then the copies should be properly attested/verified by entities authorized for attesting / verification of the documents. List of admissible documents for POA & POI mentioned in SEBI Circular MIRSD/SE/Cir - 21 / 2011 dated October 05, 2011 shall be considered.

Non acceptance of third party payment

To safeguard the interests of applicant/investors and avoid fraudulent transactions in any other name, the Mutual Fund does not accept Third Party Payments. Please refer SAI for Details

C. PERIODIC DISCLOSURES

<p>Net Asset Value (This is the value per Unit of the Scheme on a particular day. You can ascertain the value of your investments by multiplying the NAV with your Unit balance)</p>	<p>The first NAV will be calculated and declared within 5 Business days from the date of allotment. Thereafter, the Mutual Fund shall declare the NAV of the Scheme on every Business Day, on AMFI's website www.amfiindia.com, by 9.00 p.m. and also on www.dspblackrock.com. The NAV of the Scheme will be published by the Mutual Fund in at least two daily newspapers, on every Business Day.</p> <p>In case of delay, the reasons for such delay would be explained to AMFI in writing. If the NAVs are not available before commencement of business hours on the following day due to any reason, the Mutual Fund shall issue a press release giving reasons and explaining when the Mutual Fund would be able to publish the NAVs.</p>
<p>Half yearly Disclosures: Portfolio (This is a list of securities where the corpus of the Scheme is currently invested. The market value of these investments is also stated in portfolio disclosures)</p>	<p>Full portfolio in the prescribed format shall be disclosed either by publishing it in one national English daily newspaper circulating in the whole of India and in a newspaper published in the language of the region where the Head office of the Mutual Fund is situated or by sending it to the Unit Holders within one month from the end of each half-year, that is as on March 31 and September 30. It shall also be displayed on www.dspblackrock.com.</p>
<p>Half Yearly Financial Results</p>	<p>The Mutual Fund shall, before the expiry of one month from the close of each half year, (i.e. March 31 and September 30) shall display the unaudited financial results on www.dspblackrock.com, the advertisement in this reference will be published by the Fund in atleast one English daily newspaper having nationwide circulation and in a newspaper having wide circulation published in the language of the region where the Head Office of the Fund is situated.</p>
<p>Annual Report</p>	<p>The annual report of the Scheme or the Annual Report or an abridged summary thereof, will be sent to all Unit Holders not later than four months from the</p>

	<p>date of the closure of the relevant financial year i.e. March 31 each year (i) by email only to all Unit holders whose e-mail addresses are available with the Mutual Fund and (ii) in physical form to the Unit holders whose e-mail addresses are not available with the Mutual Fund and/or to those Unit holders who have opted/requested for the same.</p> <p>Whenever the report is sent in a the abridged form, the full annual report will be available for inspection at the registered office of the Trustee and a copy made available on request to the Unit Holders. The Annual Report shall also be displayed on www.dspblackrock.com, a link to which is displayed prominently on the homepage of the Mutual Fund's website.</p> <p>Investors are requested to register their email addresses with the Mutual Fund.</p>
Monthly Portfolio Disclosure	The monthly portfolio of the Scheme shall be available in a user-friendly and downloadable format on the website viz. www.dspblackrock.com on or before the tenth day of succeeding month.
Associate Transactions	Please refer the SAI.
Dashboard	In accordance with SEBI Circular no. SEBI/HO/IMD/DF2/CIR/P/2016/42 dated March 18, 2016, the AMC has developed a dashboard on the website wherein the investor can access information relating to scheme's AUM, investment objective, expense ratios, portfolio details and past performance of each scheme.
Investor services	<p>Investors may contact any of the Investor Service Centers (ISCs) of the AMC for any queries / clarifications, may call on 1800-200-4499 (toll free), e-mail: service@dspblackrock.com. Mr. Gaurav Nagori has been appointed as the Investor Relations Officer. He can be contacted at DSP BlackRock Investment Managers Private Limited Natraj, Office Premises No. 302, 3rd Floor, M V Road Junction. W. E. Highway, Andheri - East, Mumbai - 400069, Tel.: 022 - 67178000. For any grievances with respect to transactions through stock exchange mechanism, Unit Holders must approach either stock broker or the investor grievances cell of the respective stock exchange.</p> <p>Investors may contact the customer care of MFUI on 1800-266-1415 (during the business hours on all days except Sunday and Public Holidays) or send an email to clientservices@mfuindia.com for any service required or for resolution of their grievances for their transactions with MFUI.</p>

Taxation

(The information is provided for general information only. However, in view of the individual nature of the implications, each investor is advised to consult his or her own tax advisors/authorized dealers with respect to the specific amount of tax and other implications arising out of his or her participation in the Scheme.)

I. Income Tax Rates and Withholding Rates (TDS)

Category of units	Tax Rates* under the Act			TDS Rates* under the Act		
	Residents	NRI/PIOs & Other Non- resident other then FII/FPI	FII/FPIs	Residents	NRI/PIOs & Other Non- resident other then FII/FPI	FII/FPIs
Short Term Capital Gains						
All Units of the Scheme	15% on redemption of Units where STT is payable on redemption (u/s 111A)			Nil	15%	Nil
Long Term Capital Gain						
All Units of the Scheme**	Exempt in case of redemption of Units where STT is payable on redemption (u/s 10(38))			Nil		

*plus surcharge as applicable:- in the case of a domestic company @7% and in case of every company, other than a domestic company @ 2% (if their total income exceeds rupees 1,00,00,000/- but does not exceeds

Rs.10,00,00,000) in case of income exceeds Rs.10,00,00,000/- for domestic company @12% and for company other than domestic company @5%. In case of firms, co-operative societies, local authorities @12% (if their total income exceeds rupees 1,00,00,000/-). In case of Individuals/HUFs/BOIs/AOPs and Artificial juridical persons @ 15% (if their total income exceeds rupees 1,00,00,000/-). Plus education cess and secondary and higher education cess: 3%.

**Capital gains on redemption of units held for a period of more than 12 months from the date of allotment
 \$ FII includes FPI as per the CBDT circular [Notification No. 9/2014/ F. No. 173/10/2014-(ITA.I)] dated 22nd January 2014.

Any person entitled to receive any sum or income or amount, on which tax is deductible under Chapter XVIIIB (hereafter referred to as deductee) on or after 1st April 2010, shall furnish his Permanent Account Number to the person responsible for deducting such tax (hereafter referred to as deductor), failing which tax shall be deducted at the higher of the following rates, namely:

- (i) at the rate specified in the relevant provision of this Act; or
- (ii) at the rate or rates in force; or
- (iii) at the rate of twenty per cent.

The aforesaid provision dealing with higher taxation in the absence of furnishing Permanent Account Number shall not apply to a non-resident with effect from 1st June, 2016 subject to furnishing the following details and documents specified in Rule 37BC (2) of the Income tax Rules 1962 by such non- resident:

- (i) name, e-mail id, contact number;
- (ii) address in the country or specified territory outside India of which the non-resident is a resident;
- (iii) a certificate of his being resident in any country or specified territory outside India from the Government of that country or specified territory if the law of that country or specified territory provides for issuance of such certificate;
- (iv) Tax Identification Number of the non-resident in the country or specified territory of his residence and in case no such number is available, then a unique number on the basis of which the non-resident is identified by the Government of that country or the specified territory of which he claims to be a resident.

For further details on taxation please refer to the clause on Taxation in the SAI.

II. Tax on distributed income to unit holders (U/S 115R)

As per section 10(35) of the Act, income received in respect of the units of a Mutual Fund specified under section 10(23D) of the Act, is exempt in the hands of the unit holders. Further, The Fund would be not required to pay a distribution tax on income distributions made from equity oriented funds Schemes.

D.COMPUTATION OF NAV

NAV of Units under the Scheme will be calculated by following method shown below:

$$\text{NAV (Rs.)} = \frac{\text{Market or Fair Value of Scheme's investments} + \text{Current Assets} - \text{Current Liabilities and Provisions}}{\text{No. of Units outstanding under the Scheme}}$$

NAVs will be rounded off to four decimal places and will be computed and declared on every Business Day, as of the close of such Business Day. The valuation of the Schemes' assets and calculation of the Schemes' NAV shall be subject to audit on an annual basis and such regulations as may be prescribed by SEBI from time to time.

The first NAV will be calculated and announced within 5 Business Days from the date of allotment. Subsequently, the NAV of the Scheme will be published in atleast two daily newspapers, on every Business Day.

SECTION VII - FEES AND EXPENSES

This section outlines the expenses that will be charged to the Scheme.

A. NFO EXPENSES

These expenses are incurred for the purpose of various activities related to the NFO like sales and distribution fees paid, marketing and advertising, registrar expenses, printing and stationery, bank charges etc. The NFO expenses of floating the Scheme will be borne by the AMC.

The information provided under this Section seeks to assist the investor in understanding the expense structure of the Scheme and types of different fees / expenses and their percentage the investor is likely to incur on purchasing and selling the Units of the Scheme.

B. ANNUAL SCHEME RECURRING EXPENSES

These are the fees and expenses for operating the Scheme. These expenses include Investment Management and Advisory Fee charged by the AMC, Registrar's fee, marketing and selling costs etc., as given in the table related to estimated annualized recurring expenses as a % of daily net assets of the Scheme.

The Scheme may be charged with the approval of the Trustee within overall limits as specified in the SEBI (MF) Regulations except those expenses which are specifically prohibited. The annual total of all charges and expenses of the scheme shall be subject to the following limits, which under Regulation 52:

Maximum limit of recurring expenses under Regulation 52 are as under:

Particulars	As a % of daily net assets as per Regulation 52(6) (c)	Additional TER as per Regulation 52 (6A) (b)^
On daily net assets	1.50%	0.30%

^In addition to expenses as permissible under Regulation 52 (6) (c), the AMC may charge the following to the Scheme under Regulation 52 (6A):

- a. Additional expenses upto 0.30 per cent of daily net assets of the Scheme, if new inflows from such cities as may be specified by SEBI (MF) Regulations from time to time are at least:
 - (i) 30 per cent of gross new inflows in the Scheme, or;
 - (ii) 15 per cent of the average assets under management (year to date) of the Scheme,whichever is higher.

Provided that if inflows from such cities is less than the higher of (i) or (ii) mentioned above, such expenses on daily net assets of the Scheme shall be charged on proportionate basis.

The additional expenses charged shall be utilised for distribution expenses incurred for bringing inflows from such cities. The additional expense charged to the scheme on account of inflows from such cities shall be credited back to the Scheme in case such inflows are redeemed within a period of one year from the date of investment.

- b. Brokerage and transaction costs which are incurred for the purpose of execution of trade and is included in the cost of investment, not exceeding 0.12 per cent in case of cash market transactions and 0.05 per cent in case of derivatives transactions.

In addition to expenses under Regulation 52 (6) and (6A), AMC may charge service tax on investment and advisory fees, expenses other investment and advisory fees and brokerage and transaction cost as below:

1. Service Tax on investment and advisory fees: AMC may charge service tax on investment and advisory fees of the scheme in addition to the maximum limit of TER as per the Regulation 52(6) and (6A).
2. Service Tax on expenses other investment and advisory fees: AMC may charge service tax on expenses other than investment and advisory fees of the scheme, if any within the maximum limit of TER as per the Regulation under 52(6) and (6A).
3. Service Tax on brokerage and transaction cost: The service tax on brokerage and transaction costs which are incurred for the purpose of execution of trade, will be within the limit of TER as per the Regulation 52(6) and (6A).

Further, it is clarified that the brokerage and transaction cost incurred for the purpose of execution of trade may be capitalized to the extent of 0.12 percent and 0.05 percent for cash market transactions and derivatives transactions respectively. Any payment towards brokerage and transaction cost, over and above the said 12 bps and 5bps for cash market transactions and derivatives transactions respectively may be charged to the scheme within the maximum limit of Total Expense Ratio (TER) as prescribed under regulation 52 of the SEBI (MF) Regulations. Any expenditure in excess of the said prescribed limit (including brokerage and transaction cost, if any) shall be borne by the AMC or by the trustee or sponsors.

The AMC has estimated following recurring expenses, as summarized in the below table for the scheme. The expenses are estimated on a corpus size of Rs. 100 crores and have been made in good faith as per the information available to the AMC. The total expenses may be more or less than as specified in the table below. Expenses over and above the presently permitted regulatory limit will be borne by the AMC. The below expenses are subject to inter-se change and may increase/decrease as per actuals, and/or any change in the Regulations.

The estimated total expenses as a % of daily net assets of the Scheme are as follows:

Sr No.	Expense Head	% of daily Net Assets
		Regular Plan
(i)	Investment Management and Advisory Fees	Upto 1.50%
(ii)	Trustee fee *	
(iii)	Audit fees	
(iv)	Custodian fees	
(v)	RTA Fees	
(vi)	Marketing & Selling expense incl. agent commission^	
(vii)	Cost related to investor communications	
(viii)	Cost of fund transfer from location to location	
(ix)	Cost of providing account statements and dividend redemption cheques and warrants	
(x)	Costs of statutory Advertisements	
(xi)	Cost towards investor education & awareness (at least 0.02 percent)	
(xii)	Brokerage & transaction cost over and above 0.12 percent and 0.05 percent for cash and derivative market trades respectively	
(xiii)	Service tax on expenses other than investment and advisory fees	
(a)	Maximum total expense ratio (TER) permissible under Regulation 52 (6) (c) (i) and (6) (a)	Upto 1.50%
(b)	Service tax on investment and advisory fees	@
(c)	Additional expenses for gross new inflows from specified cities	Upto 0.30%

* The Trusteeship fees as per the provisions of the Trust Deed are subject to a maximum of 0.02% of the average net Trust Funds per annum. It has been decided by the Trustee to charge the Trusteeship Fees in proportion to the net assets of each of the Scheme of the Mutual Fund. The Trustee reserves the right to change the method of allocation of Trusteeship fees among various Schemes, from time to time.

^ The expense under Direct Plan shall not include the distributor and commission expenses including Agent Commission which is charged under Regular Plan.

- # Service tax on brokerage and transaction cost, over and above 0.12 percent and 0.05 percent for cash market transactions and derivatives transactions respectively charged to the Scheme will be part of Total Expense Ratio limit as defined above.
- \$ The nature of expenses can be any permissible expenses including management fees.
- @ The service tax on Investment Management and Advisory fees will depend on the total amount charged as Investment Management and Advisory fees. Currently it is chargeable at 15% (including Swachh Bharat Cess and Krishi Kalyan Cess) on Investment Management and Advisory Fees.

Expense Structure for Direct Plan - The annual recurring expenses will be within the limits specified under the SEBI (Mutual Funds) Regulations, 1996.

However, Direct Plan will have lower expense ratio than Regular Plan of the Scheme. The expenses under Direct Plan shall at least exclude the distribution and commission expenses.

The above expense structures are indicative in nature. The purpose of the above table is to assist the investor in understanding the various costs & expenses that the investor in the Scheme will bear directly or indirectly. Actual expenses could be lower than mentioned above.

The purpose of the above table is to assist the investor in understanding the various costs & expenses that the investor in the Scheme will bear directly or indirectly.

For the actual current expenses being charged, the investor should refer to the website of the Mutual Fund.

Illustration of impact of expense ratio on scheme's returns:

Scheme	NAV P.U. in Rs.	%
(A) Opening NAV at the beginning of the year	100.00	
(B) Annual income accrued to the scheme	15.00	15.00%
(C) Annual expense charged by the scheme	1.70	1.70%
(D) Closing NAV at the end of the year (D=A+B-C)	113.30	
(E) Net annual return to investors (E=D-A)	13.30	13.30%

C. LOAD STRUCTURE

Load is an amount which is paid by the investor to subscribe to the Units or to redeem the units from the Scheme. This amount is used by the AMC to pay commissions to the distributor and to take care of other marketing and selling expenses. Load amounts are variable and are subject to change from time to time. For the current applicable structure, investors may refer the website of the AMC www.dspblackrock.com or call at 1800- 200-44-99 (toll free) or may contact their distributor.

Entry Load: Nil
Exit Load: Nil

The units of the scheme are compulsorily traded in dematerialized form, and hence, there shall be no entry/exit load for the units purchased or sold through stock exchanges. However, the investor shall have to bear costs in form of bid/ask spread or brokerage or such other cost as charged by his broker for transacting in units of the scheme through secondary market

Investors may note that the Trustee has the right to introduce/modify the existing load structure, subject to a maximum as prescribed under the SEBI (MF) Regulations. Any imposition or enhancement in the load shall be applicable on prospective investments only. At the time of changing the load structure, the AMC shall consider the following measures to avoid complaints from investors about investment in the schemes without knowing the loads:

- (i) Addendum detailing the changes will be attached to the SID and Key Information Memorandum (KIM).

- (ii) Arrangements will be made to display the addendum to the SID in the form of a notice in all the ISCs/offices of the AMC/Registrar.
- (iii) A public notice shall be given in respect of such changes in one English daily newspaper having nationwide circulation as well as in a newspaper published in the language of region where the Head Office of the Mutual Fund is situated.

D. TRANSACTION CHARGE

Transaction Charges on purchase/subscription received from first time mutual fund investors and investor other than first time mutual fund investors through the distributor/agent (who have opted to receive the transaction charges) shall be deducted by the AMC from the subscription amount and paid to the distributor and balance shall be invested as under:

(i) First Time Mutual Fund Investor (across Mutual Funds):

Transaction charge of Rs. 150/- for subscription of Rs. 10,000 and above will be deducted from the subscription amount and paid to the distributor/agent (provided the distributor has Opt-In for this charge cum facility) of the first time investor and the balance shall be invested.

(ii) Investor other than First Time Mutual Fund Investor:

Transaction charge of Rs. 100/- per subscription of Rs. 10,000 and above will be deducted from the subscription amount and paid to the distributor/agent (provided the distributor has Opt-In for this charge cum facility) of the investor and the balance shall be invested.

(iii) Transaction charges shall not be deducted/applicable for:

- (a) purchases /subscriptions for an amount less than Rs. 10,000/-;
- (b) transaction other than purchases/subscriptions relating to new inflows such as Switch, etc.
- (c) purchases/subscriptions made directly with the Mutual Fund without any ARN code (i.e. not routed through any distributor/agent);
- (d) transactions carried out through the stock exchange mode.

The statement of account shall clearly state that the net investment as gross subscription less transaction charge and give the number of units allotted against the net investment.

As per SEBI circular no. SEBI/IMD/CIR No. 4/ 168230/09, dated June 30, 2009, upfront commission to distributors shall continue to be paid by the investor directly to the distributor by a separate cheque based on his assessment of various factors including the service rendered by the distributor.

The AMC shall deduct the Transaction charges on purchase/subscription of Rs, 10, 000/- and above received from first time mutual fund investors and investors other than first time mutual fund investors through the distributor/agent based on the type of product opted-in by the distributor to receive transaction charges.

SECTION VIII. RIGHTS OF UNITHOLDERS

Please refer to SAI for details.

SECTION IX. PENALTIES AND PENDING LITIGATION

Penalties and pending litigation or proceedings, findings of inspections or investigations for which action may have been taken or is in the process of being taken by any regulatory authority

1. Details of all monetary penalties imposed and/ or action taken during the last three years or pending with any financial regulatory body or governmental authority, against Sponsor(s) and/ or the AMC and/ or the Board of Trustees /Trustee Company; for irregularities or for violations in the financial services sector, or for defaults with respect to share holders or debenture

holders and depositors, or for economic offences, or for violation of securities law. Details of settlement, if any, arrived at with the aforesaid authorities during the last three years:

- On January 14, 2013, BlackRock and Switzerland's Federal Department of Finance ("FDF") reached an agreement in principal to resolve a matter concerning BlackRock's inadvertent late filing of reports relating to BlackRock's ownership of equity securities of Swiss companies. Without admitting any liability, BlackRock paid a fine of CHF 500,000 (US\$536,000), in exchange for the FDF terminating the inquiry into the matter. BlackRock and the FDF are in the process of negotiating the terms of the settlement.
- On July 12, 2013, BlackRock was notified by the Italian Financial Service Authority ("CONSOB") that CONSOB intends to fine BlackRock in connection with a late threshold report from September 2012 in Italian issuer, Prysmian S.P.A. BlackRock paid a fine of €10,000 to CONSOB to settle the matter.
- On December 27, 2013, the German securities regulator, BaFin, imposed a fine on BlackRock Investment Management (UK) of approximately \$301,000 in relation to its non compliance with German thresholds reporting regulations. The penalty was paid by BlackRock Investment Management (UK).
- In July 2012 the New York Attorney General's Office ("NYAG") sent BlackRock two subpoenas for information regarding BlackRock's use of analyst surveys. BlackRock uses analyst surveys, primarily in the Scientific Active Equity ("SAE") group, to solicit public information about issuers from sell-side research analysts for use in SAE's quantitative investment models.

Since July 2012, BlackRock responded to numerous requests for information and made several presentations to the NYAG so as to submit that the surveys were appropriate and lawful. On January 8, 2014, BlackRock entered into a settlement with the NYAG. The agreement does not impose any fine or other penalty on BlackRock. The agreement does, however, find that BlackRock violated New York's state securities law. BlackRock does not admit or deny the allegations, and has also paid to the AG \$400,000 against cost of investigation.

- On 29th December 2012, the Italian securities regulator Consob imposed a fine of 150,000 Euro (\$204,600) on the BlackRock for incorrect disclosure of a reduction in stake in Italian Bank UniCredit. The fine has been paid by Blackrock.
- On July 4, 2014, BlackRock Inc. paid a fine of SEK 1mio (equivalent to \$1,46,000) with respect to a late threshold reporting /disclosure in Sweden.
- On July 21, 2014, BlackRock Institutional Trust Company, National Association (BTC) (BlackRock Inc. entity) agreed to pay \$1,654,710/- to Securities Exchange Commission (United States) as penalty for disgorgement and interest with respect to three violations of Rule 105.
- In March 2015, the German Federal Financial Supervisory Authority, Bundesanstalt für Finanzdienstleistungsaufsicht (BaFin) imposed a penalty of EUR 3.25 million against BlackRock Investment Management (UK) Limited for certain late disclosure or thresholds disclosure breaches. This penalty was paid by BlackRock, Inc.
- In April 2015, BlackRock came to a settlement with the U.S. Securities and Exchange Commission ("SEC") in connection with a 2014 "Wells Notice" received from the SEC staff, which recommended that the SEC file an action against BlackRock for inadequate disclosure and policies and procedures to address a potential conflict, in violation of the Investment Advisers Act ("IAA") and the Investment Company Act ("ICA"). As part of the settlement, BlackRock, without admitting or denying any wrongdoing, paid a fine of \$12 million, and agreed to appoint an independent compliance consultant to review BlackRock's outside activities policy and monitoring procedures. The proposed settlement was approved by the SEC on April 16, 2015, and publicly announced by the SEC on April 20, 2015.

- On December 12, 2014, the Swedish securities regulator (“Swedish FSA”) requested information from BlackRock regarding a late threshold report filed by BlackRock in October 2014. The report, which concerned BlackRock’s holding of Assa Abloy AB, was required to be filed in June 2014. BlackRock responded to the request in January 2015. On May 5, 2015, the Swedish FSA imposed a penalty of 1,000,000 Swedish krona (or approximately \$120,000).
2. Details of all enforcement actions taken by SEBI in the last three years and/ or pending with SEBI for the violation of SEBI Act, 1992 and Rules and Regulations framed there under including debarment and/ or suspension and/ or cancellation and/ or imposition of monetary penalty/adjudication/enquiry proceedings, if any, to which the Sponsor(s) and/ or the AMC and/ or the Board of Trustees /Trustee Company and/ or any of the directors and/ or key personnel (especially the fund managers) of the AMC and Trustee Company were/ are a party:
NONE.
 3. Any pending material civil or criminal litigation incidental to the business of the Mutual Fund to which the Sponsor(s) and/ or the AMC and/ or the Board of Trustees /Trustee Company and/ or any of the directors and/ or key personnel are a party:
NONE.
 4. Any deficiency in the systems and operations of the Sponsor(s) and/ or the AMC and/ or the Board of Trustees/Trustee Company which SEBI has specifically advised to be disclosed in the SID, or which has been notified by any other regulatory agency:
NONE.

Undertaking from Trustees

The Trustees have ensured that DSP BlackRock Nifty 50 ETF, approved by them, is a new product offered by DSP BlackRock Mutual Fund and is not a minor modification of any existing scheme/fund/product. DSP BlackRock Nifty 50 ETF has been approved by the Trustees vide Resolution dated December 12, 2016.

Notwithstanding anything contained in this SID, the provisions of the SEBI (MF) Regulations, 1996 and the guidelines there under shall be applicable.

For DSP BlackRock Trustee Company Pvt. Ltd.
Trustee: DSP BlackRock Mutual Fund

Sd/-	Sd/-
Shitin D. Desai	S.S. Thakur
Chairman	Director

Place: Mumbai
Date: _____

List of Official Points of Acceptance of Transactions (During NFO only)

DSP BlackRock Investment Managers Private Limited - Investor Service Centres

HEAD OFFICE - Mumbai:	Mafatlal Centre, 10th Floor, Nariman Point, Mumbai - 400021.
Agra:	Shanta Tower, Office No. 12, 1st Floor, Sanjay Place, Agra - 282003.
Ahmedabad:	3rd EYE ONE, Office No 301, 3rd Floor, Opposite Hovmor Restaurant, C.G Road, Panchavati, Ahmedabad - 380006.
Bengaluru:	HM Geneva House, Office No 104 - 107, 1st Floor, Plot # 14, Cunningham Road, Bangalore - 560052.
Bhopal:	Star Arcade, Office No. 302, 3rd Floor, Plot No. 165 A and 166, Zone-1, M.P Nagar, Bhopal - 462011.
Bhubaneshwar:	Lotus House, Office No. 3, 2nd Floor, 108 - A, Kharvel Nagar, Unit III, Master Canteen Square, Bhubneshwar - 751001.
Chandigarh:	SCO 2471 - 72, 1st Floor, Sector 22 - C, Chandigarh - 160022.
Chennai:	Alamelu Terraces, Office No. 163, 3rd Floor, Anna Salai, Chennai - 600002.
Coimbatore:	Tristar Towers, 657, 1st Floor, Avinashi Road, Coimbatore - 641037.
Dehradun:	NCR Plaza, Ground floor, No. 24-A (New No. 112/28, Ravindranath Tagore Marg), New Cantt Road, Dehradun - 248001.
Goa:	Athias Plaza, 4th Floor, 18th June Road, Panjim, Goa - 403001.
Guwahati:	Mayur Gardens, Office No. 5, Upper Ground floor, G.S Road, Near ABC Bus Stand, Guwahati - 781005.
Hubli:	Sona Chambers, Office No. 3, Ground Floor, Club Road, Hubli - 580020.
Hyderabad:	Mahavir Chambers, Office No. 103, 1st Floor, Himayatnagar, Liberty Junction, Hyderabad - 500029.
Indore:	Starlit Towers, Office No. 206, 2nd Floor, 29/1, Y.N Road, Opp. S.B Ind. Head Office, Indore - 452001.
Jaipur:	Green House, Office No. 201 and 202, 2nd Floor, O-15, Ashok Marg, C - Scheme, Jaipur - 302001.
Jamshedpur:	ShantiNiketan, 2nd Floor, Main Road, P.O Bistupur, Jamshedpur - 831001.
Jodhpur:	Keshav Bhawan, Ground Floor, Office No. 2, Chopasni Road, Near HDFC Bank, Jodhpur - 342003.
Kanpur:	KAN Chambers, Office No. 701-703, 7th Floor, 14/113, Civil Lines, Kanpur - 208001.
Kochi:	Amrithaa Towers, Office No. 40 / 1045 H1, 6th Floor, M.G Road, Kochi - 682001.
Kolkata:	Shagun Mall Building, 10-A, 4th Floor, Shakespeare Sarani, Kolkata-700071.
Lucknow:	Speed Motors Building, 3rd Floor, 3 Shanazaf Road, Hazratganj, Lucknow - 226001.
Ludhiana:	SCO-29, 1st Floor, Feroze Gandhi Market, Pakhowal Road, Ludhiana -141001.
Mangalore:	Maximus Commercial Complex, Office No. UGI - 5, Upper Ground Floor, Light House Hill Road, Opp. KMC, Mangalore - 575001.
Mumbai - Andheri:	NATRAJ, Office No. 302, 3rd Floor, Plot No - 194, MV Road Junction, Western Express Highway, Andheri (East), Mumbai - 400069.
Nagpur:	Milestone, Office No. 108 & 109, 1st Floor, Ramdas Peth, Wardha Road, Nagpur - 440010.
Nasik:	Bedmutha's Navkar Heights, Office No. 1 & 2, 3rd Floor, New Pandit Colony, Saharanpur Road, Nasik - 422022.
New Delhi:	C/o Avanta Business Centre Pvt. Ltd., 13th Floor, Statesman House, Barakhamba Road, New Delhi-110001.
Patna:	Office No L309 & L310, Third Floor, Dumraon Place, Frazer Road, Patna 800 001.
Pune:	City Mall, 1st Floor, Office No. 109 (A, B, C), University Square, University Road, Pune - 411016.
Rajkot:	Hem Arcade, Office No. 303, 3rd Floor, Opposite Swami Vivekanand Statue, Dr. Yagnik Road, Rajkot - 360001.
Raipur:	Office No Sf-18, 2nd Floor, Raheja Towers, Near Hotel Celebration, Fafadih, Raipur - 492001.
Ranchi:	Shrilok Complex, Office No. 106 & 109, 1st Floor, Plot No - 1999 & 2000,4, Hazaribagh Road, Ranchi - 834 001
Surat:	International Trade Centre (ITC), Office No. G - 28, Ground Floor, Majura Gate Crossing, Ring Road, Surat - 395002.
Thiruvananthapuram:	Menathotam Chambers, TC-2442(7), 2nd Floor, Pattom PO, Thiruvananthapuram - 695004
Vadodara:	Naman House, Ground Floor, 1/2 - B, Haribhakti Colony, Opp. Race Course Post Office, Race Course, Near Bird Circle, Vadodara - 390007.
Vapi:	Bhikaji Regency, Office No. 3, 1st Floor, Opposite DCB Bank, Vapi - Silvsa Road, Vapi - 396191.
Varanasi:	Arihant Complex, 7th Floor, D-64/127, C-H, Sibra, Varanasi - 221010.
Vishakapatnam:	Eswar Arcade, Cabin No.1, 1st Floor, 47-11-1/5, Dwarka Nagar, 1 Lane, Vishakapatnam - 530016.

Point of Services ("POS") of MF Utilities India Pvt. Ltd.

Agartala	Krishna Nagar, Advisor Chowmuhani (Ground Floor), Agartala - 799001.
Agartala	Bidurkarta Chowmuhani, J N Bari Road, Tripura (West), Agartala -799001.
Agra	No. 8, 2nd Floor, Maruti Tower, Sanjay Place, Agra - 282002.
Agra	1st Floor, Deepak Wasan Plaza, behind Holiday Inn, Opp. Megdoot Furnitures Sanjay Place, Agra - 282002.
Ahmedabad	201/202, Shail Complex, Opp Madhusudan House, Behind Girish Cold Drink, Off C. G. Road, Navrangpura, Ahmedabad -380006.
Ahmedabad	111- 113, 1st Floor, Devpath Building, Off C G Road, Behind Lal Bungalow, Ellis Bridge, Ahmedabad - 380006.
Ahmedabad	104, 1st Floor, Shivam Complex, Near Silicon Tower Opp. National Handloom, Law Garden, Ellisbridge, Ahmedabad - 380006.
Ajmer	No. 423/30, Near Church Brahampuri, Opp. T B Hospital, Jaipur Road, Ajme -305001
Ajmer	302, 3rd Floor, Ajmer Auto Building, Opp. City Power House, Jaipur Road, Ajmer - 305001.
Akola	Opp. R L T Science College Civil Lines, Akola - 444001.
Akola	Yamuna Tarang Complex, Shop No. 30, Ground Floor, N.H. No- 06, Murtizapur Road, Opp. Radhakrishna Talkies, Akola - 444004.
Aligarh	City Enclave, Opp. Kumar Nursing Home, Ramghat Road, Aligarh - 202001.
Aligarh	1st Floor, Kumar Plaza, Aligarh - 202001.
Allahabad	30/2, A&B Civil Lines Station, Besides Vishal Mega Mart, Strachey Road, Allahabad - 211001
Allahabad	RSA Towers, 2nd Floor, above Sony TV Showroom, 57 S P Marg Civil Lines, Allahabad - 211001.
Alleppey	Doctor's Tower Building, door No. 14/2562, 1st Floor North of Iron Bridge, Near Hotel Arcadia Regency, Alleppey - 688001.
Alleppey	X1V 172, JP Towers, Mullackal, KSRTC Bus Stand, Alleppey - 688011.
Alwar	256 A, Scheme 1, Arya Nagar, Alwar - 301001.
Alwar	101, Saurabh Tower, Opp. UIT, Near Bhagat Singh Circle, road no.2, Alwar - 301001.
Amaravati	81, Gulsham Tower, Near Panchsheel, Amaravati - 444601.
Amaravati	Shop No. 21, 2nd Floor, Gulshan Tower, Near Panchsheel Talkies, Jaistambh Square, Amaravati - 444601.
Ambala	Opp. Peer, Bal Bhawan Road, Ambala - 134003.
Ambala	6349, Nicholson Road, Adjacent Kos Hospital, Ambala Cant, Ambala - 133001.
Amritsar	SCO, 18J, 'C' Block, Ranjit Avenue, Amritsar - 140001.
Amritsar	72-A, Taylor's Road, Opp. Aga Heritage Club, Amritsar - 143001.
Anand	101, A. P. Towers, B/H. Sardar Gunj, Next To Nathwani Chambers, Anand - 388001.
Anand	B-42, Vaibhav Commercial Center, Nr. TVS Down Town Show Room, Grid Char Rasta, Anand - 380001.
Anantapur	15-570-33, 1st Floor, Pallavi Towers, Subash Road, Opp. Canara Bank, Anantapur - 515001.
Anantapur	#15/149, 1st Floor, S R Towers Subash Road, Opp. To Lalitha Kala Parishad, Anantapur - 515001.
Ankleshwar	Shop No. F 56, First Floor, Omkar Complex, Opp. Old Colony, Nr. Valia Char Rasta, GIDC, Ankleshwar - 393002.
Ankleshwar	L/2, Keval Shopping Center, Old National Highway, Ankleshwar - 393002.
Asansol	Block G, First Floor, P C Chatterjee Market Complex, Rambandhu Talabpo Ushagram, Asansol - 713303.
Asansol	114/71, G T Road, Near Sony Centre, Bhanga Pachil, Asansol - 713303.
Aurangabad	Office No. 1, 1st Floor, Amodi Complex, Juna Bazar, Aurangabad - 431001.
Aurangabad	Ramkunj Niwas, Railway Station Road, Near Osmanpura Circle, Aurangabad - 431005.
Azamgarh	1st Floor, Alkali Building, Opp. Nagaripalika Civil Line, Azamgarh - 276001.
Balasore	B C Sen Road, Balasore - 756001.
Balasore	M.S Das Street, Gopalgau Balasore - 756001.
Bangalore	Trade Center, 1st Floor, 45 Dickenson Road, Next To Manipal Center, Bangalore - 560042.
Bangalore	# 186, 1st Cross, 2nd floor Hosur Main Road Wilson Garden, Bangalore - 560027.

Bangalore - Basavanagudi	59, , Skanda puttanna Road, Basavanagudi, Bangalore - 560004
Bangalore - Koramangala	NO. 408, Cita Bldg, I Floor, Next To Vodafone Office, Koramangala, Bangalore - 560 095
Bangalore - Malleshwaram	NO.337, GF-3, Karuna Complex, Sampige Road, OPP: New Vegetable Market, Malleshwaram, Bangalore - 560003
Bankura	Ambika Market Complex (Ground Floor), Nutanganj Post & Dist Bankura, Bankura -722101.
Bareilly	F-62, 63, 2nd Floor, Butler Plaza Commercial Complex, Civil Lines, Bareilly - 243001.
Bareilly	1st Floor, 165 Civil Lines, Opp.Hotel Bareilly Palace, Near Railway Station, Bareilly - 243001.
Barhampore	Thakur Market Complex, Gorabazar, Post Berhampore, Dist. Murshidabad, 72 No. Nayasarak Road, Barhampore - 742101.
Begusarai	Near Hotel Diamond Surbhi Complex, O.C Township Gate, Kapasiya Chowk, Begusarai - 851117.
Belgaum	1st Floor, 221/2A/1B, Vaccine Depot Road, Near 2nd Railway Gate, Tilakwadi, Belgaum - 590006.
Belgaum	CTS No 3939/ A2 A1, Above Raymonds Show Room, Beside Harsha Appliances, Club Road, Belgaum - 590001.
Bellary	# 60/5 Mullangi Compound, Gandhinagar Main Road, (Old Gopalswamy Road)Bellary - 583101.
Bellary	No. 1 KHB Colony, Gandhi Nagar, Bellary - 583103.
Berhampur	Gandhi Nagar Main Road, 1st Floor Upstairs of Aroon Printers, Berhampur - 760001.
Berhampur	Opp -Divya Nandan Kalyan Mandap, 3rd Lane, Dharam Nagar, Near Lohiya Motor, Berhampur - 760001.
Betul	107, 1st Floor, Hotel Utkarsh, J. H. College Road, Betul - 460001.
Bhagalpur	Krishna, 1st Floor, Near Mahadev Cinema, Dr.R.P.Road, Bhagalpur - 812002.
Bhagalpur	2nd Floor, Chandralok Complex, Ghantaghar, Radha Rani Sinha Road, Bhagalpu - 812001.
Bharuch	Shop No 147-148, Aditya Complex, Near Kasak Circle, Bharuch - 392001.
Bhatinda	2907 GH, GT Road, Near Zila Parishad, Bhatinda - 151001.
Bhatinda	#2047-A, 2nd Floor, The Mall Road, Above Max New York Life Insurance, New Delhi - 151001.
Bhavnagar	305-306, Sterling Point, Waghawadi Road, Opp. HDFC Bank, Bhavnagar - 364002.
Bhavnagar	Krushna Darshan Complex, Parimal Chowk, Office No. 306-307, 3rd Floor, Above Jed Blue Show Room, Bhavnagar - 364002.
Bhilai	Shop No. 117, Ground Floor, Khicharia Complex, Opposite IDBI Bank, Nehru Nagar Square, Bhilai - 490020.
Bhilai	Shop No -1, First Floor; Plot No -1, Commercial Complex, Nehru Nagar- East Bhilai - 490020.
Bhilwara	Indra Prasta Tower 2nd Floor, Syam Ki Sabji Mandi, Near Mukerjee GardenBhilwara - 311001.
Bhilwara	Shop No. 27-28, 1st Floor, Heera Panna Market Pur Road, Bhilwara - 311001.
Bhopal	Plot No. 10, 2nd Floor, Alankar Complex, Near ICICI Bank, MP Nagar Zone II, Bhopal - 462011.
Bhopal	Kay Kay Business Centre, 133, Zone I, MP Nagar, Above City Bank, Bhopal - 462011.
Bhubaneswar	Plot No. 111, Varaha Complex Building, 3rd Floor, Station Square, Kharvel Nagar, Unit 3, Bhubaneswar - 751001.
Bhubaneswar	A/181, Back Side of Shivam Honda Show Room, Saheed Nagar, Bhubaneswar - 751007.
Bhuj	No. 17, 1st Floor, Municipal Bldg., Opp. Hotel Prince Station Road, Bhuj - 370001.
Bikaner	Shop No F 4 & 5, Bothra Compex, Modern Market, Bikaner - 334001.
Bikaner	70-71, 2nd Floor, Dr.Chahar Building, Panchsati Circle, Sadul Ganj, Bikaner - 334001.
Bilaspur	Beside HDFC Bank, Link Road, Bilaspur - 495001.
Bilaspur	Shop No-201 & 202, 1st Floor, V R Plaza Link Road, Bilaspur, C.G Bilaspur - 495001.
Bokaro	Mazzanine Floor F-4, City Centre, Bokaro Steel City, Bokaro - 827004.
Bokaro	B-1 1st Floor, City Centre, Sector- 4, Near Sona Chandi Jewellers, Bokaro - 827004.
Burdwan	399 G T Road, Basement of Talk of The Town, Burdwan - 713101.
Burdwan	63 Gt Road, Halder Complex 1st Floor, Burdwan - 713101.
Calicut	29 / 97G, Gulf Air Building, 2nd Floor, Arayidathupalam, Mavoor Road, Calicut- 673016.
Calicut	2nd Floor, Soubhagya Shopping Complex, Arayidathpalam Mavoor Road, Calicut - 673004.
Chandigarh	Deepak Towers, SCO 154-155, 1st Floor, Sector 17-C, Chandigarh - 160017.

Chandigarh	SCO 2423-2424, Sector 22-C, First Floor, Chandigarh -160022.
Chandrapur	Rauts Raghuvanshi Complex, Shop No-1, Office No-2, 1st Floor, Beside Azad Garden, Main Road, Chandrapur - 442402.
Chennai	New No 51, Gandhi Nagar First Main Road, Adyar, Chennai - 600020.
Chennai	F-11, Akshaya Plaza, 1st Floor, 108 Adhithanar Salai, Opp. to Chief Metropolitan Court, Egmore, Chennai - 600002.
Chennai	No: 48, Saravana Square Hotel 1st Floor, First Main Road, Nanganallur, Chennai - 600061.
Chennai	G1, Ground Floor Swathi Court, No. 22 Vijayaraghava Road, T Nagar, Chennai - 600017.
Chennai	No.178/10, Kodambakkam High Road, Ground Floor, Opp. Hotel Palmgrove, Nungambakkam, Chennai - 600034.
Chennai	Ground Floor, 19, Patullos Road, Chennai - 600002.
Chinsurah	J C Ghosh Saranu, Bhanga Gara, Chinsurah - 712101.
Cochin	1st Floor, K C Centre, Door No. 42/227-B, Chittoor Road, Opp. North Town Police Station, Kacheripady, Cochin - 682018.
Cochin	Ali Arcade, 1st Floor, Kizhavana Road, Panampilly Nagar, Near Atlantis Junction Ernakualm - 682036.
Coimbatore	66, Lokamanya Street (West), R.S.Puram, Coimbatore - 641002.
Coimbatore	3rd Floor, Jaya Enclave, 1057 Avinashi Road, Coimbatore - 641018.
Cuttack	Near Indian Overseas Bank, Cantonment Road, Mata Math, Cuttack - 753001.
Cuttack	PO - Buxi Bazar, Opp. Dargha Bazar Police Station, Dargha Bazar, Cuttack - 753001.
Darbhanga	Jaya Complex 2nd Floor, Above Furniture Planet, Donar Chowk, Darbhanga - 846003.
Davangere	Akkamahadevi Samaja Complex, Church Road, P J Extension, Davangere - 577002.
Davangere	#15/9, 1st Floor, Sobagu Complex, 2nd Main Road (AVK College Road), P J Extension, Davangere - 577002.
Dehradun	204/121, Nari Shilp Mandir, Margold Connaught Place, Dehradun - 248001.
Dehradun	Kaulagarh Road Near, Sirmaur Marg, Above Reliance Webworld, Dehradun - 248001.
Deoghar	S S M Jalan Road, Ground Floor Opp. Hotel Ashoke, Caster Town, Deoghar - 814112.
Deoria	1st Floor, Opp. Zila Panchayat Civil Lines, Deoria - 274001.
Dewas	27, RMO House, Station Road, Above Maa Chamunda Gas Agency, Dewas - 455001.
Dhanbad	Urmila Towers Room No: 111 (1st Floor), Bank More, Dhanbad - 826001.
Dhanbad	208, New Market, 2nd Floor, Katras Road, Bank More, Dhanbad - 826001.
Dharwad	307/9-A, 1st Floor, Elite Business Center, Nagarkar Colony, P B Road, Dharwad -580001.
Dhule	Ground Floor Ideal Laundry, Lane No 4, Khol Galli, Near Muthoot Finance, Opp. Bhavasar General Store, Dhule - 424001.
Dindigul	No: 9, Old No: 4/B, New Agraharam Palani Road, Dindigul - 624001.
Durgapur	City Plaza Building 3rd Floor, City Centre, Durgapur - 713216.
Durgapur	Mwav-16 Bengal Ambuja, 2nd Floor, City Centre, 16 Dt Burdwan, Durgapur - 713216.
Eluru	D.No:23B-5-93/1, Savithri Complex, Edaravari Street, Near Dr.Prabhavathi Hospital, R.R.Pet, Eluru - 534002.
Erode	171-E, Sheshaiyer Complex, First Floor, Agraharam Street, Erode - 638001.
Erode	No: 4, Veerappan Traders Complex, KMY Salai Sathy Road, Opp. Erode Bus Stand, Erode - 638003.
Faridabad	B-49, First Floor, Nehru Ground, Behind Anupam Sweet House Nit, Faridabad- 121001.
Faridabad	A-2B Ist Floor, Nehru Ground, NIT Faridabad - 121001.
Ferozepur	The Mall Road, Chawla Bulding Ist Floor, Opp. Centrail Jail, Near Hanuman Mandir, Ferozepur - 152002.
Gandhidham	204, 2nd Floor, Bhagwati Chamber, Kutchkala Road, Gandhidham - 382007.
Gandhinagar	Plot No 945/2, Sector 7/C, Opp. Pathika, Gandhinagar - 382007.
Gaya	1st Floor, Lal Bhawan, Tower Chowk, Near Kiran Cinema, Gaya - 823001.
Ghaziabad	113/6, Ist Floor, Navyug Market, Ghaziabad - 201001.
Ghaziabad	1st Floor, C-7, Lohia Nagar, Ghaziabad - 201001.

Ghazipur	2nd Floor, Shubhra Hotel Complex, Mahaubagh, Ghazipur - 233001.
Gonda	Shri Market Sahabgunj, Station Road, Gonda - 271001.
Gorakhpur	Shop No 3, 2nd Floor, Cross Road The Mall, A D Chowk Bank Road, Gorakhpur- 273001.
Gorakhpur	Above V.I.P. House, Adjacent A.D. Girls College, Bank Road, Gorakhpur - 273001.
Gulbarga	CTS No 2913, 1st Floor, Asian Towers, Jagath Station Main Road, Next To Adithya Hotel, Gulbarga - 585105.
Guntur	Door No. 5-38-44 5/1, Brodipet, Near Ravi Sankar Hotel, Guntur - 522002.
Guntur	D No 6-10-27, Srinilayam Arundelpet, 10/1, Guntur - 522002.
Gurgaon	SCO 16, Sector 14, First Floor, Gurgaon - 122001.
Gurgaon	Shop No.18, Ground Floor, Sector 14, Opp. AKD Tower, Near HUDA Office, Gurgaon - 122001.
Guwahati	A.K. Azad Road, Rehabari, Guwahati - 781008.
Guwahati	1st Floor, Bajrangbali Building, Near Bora Service Station, GS Road, Guwahati 781007.
Gwalior	G-6, Global Apartment, Kailash Vihar Colony, Opp. Income Tax Office, City Centre, Gwalior - 474002.
Gwalior	2nd Floor, Rajeev Plaza, Jayendra Ganj Lashkar, Gwalior - 474009.
Haldwani	Above Kapilaz, Sweet House, Opp LIC Building, Pilikothi, Haldwani - 263139.
Haridwar	8 Govind Puri Opp. LIC 2, Above Vijay Bank Main Road, Ranipur More, Haridwar 249401.
Hassan	SAS No-212, Ground Floor, Sampige Road, 1st Cross, Near Hotel Southern Star, K. R. Puram, Hassan - 573201.
Hazaribag	Municipal Market, Annanda Chowk, Hazaribag 825301
Hisar	12 Opp. Bank of Baroda, Red Square Market, Hisar 125001
Hisar	SCO-71 1st Floor, Red Square Market, Hisar 125001
Hoshiarpur	1st Floor The Mall Tower, Opp Kapila Hospital, Sutheri Road, Hoshiarpur 146001
Hubli	No.204 205 1st Floor, 'B' Block Kundagol Complex, Opp. Court Club Road, Hubli 580029
Hubli	CTC No.483/A1/A2, Ground Floor Shri Ram Plaza, Behind Kotak Mahindra Bank, Club Road, Hubli 580029.
Hyderabad	'KARVY CENTRE' 8-2-609/K, Avenue 4, Street No. 1, Banjara Hills, Hyderabad - 500 034
Indore	101 Shalimar Corporate Centre, 8-B South Tukoganj, Opposite Green Park, Indore 452001
Indore	2nd Floor, 203-205 Balaji Corporates, Above ICICI Bank 19/1 New Palasia, Near Cure Well Hospital, Janjeerwala Square, Indore 452001
Jabalpur	8 Ground Floor Datt Towers, Behind Commercial Automobiles, Napier Town, Jabalpur 482001.
Jabalpur	Grover Chamber, 43 Naya Bazar Malviya Chowk, Opp Shyam Market, Jabalpur 482002
Jaipur	R-7 Yudhisthir Marg C-Scheme, Behind Ashok Nagar Police Station, Jaipur 302001
Jaipur	S16/A 111rd Floor, Land Mark Building Opp Jai Club, Mahaver Marg C Scheme, Jaipur 302001
Jalandhar	367/8 Central Town, Opp. Gurudwara Diwan Asthan, Jalandhar 144001
Jalandhar	1st Floor Shanti Towers, Sco No. 37 Puda Complex, Opposite Tehsil Complex, Jalandhar 144001
Jalgaon	70 Navipeth, Opp. Old Bus Stand, Jalgaon 425001
Jalgaon	269, Jaee Vishwa, 1st floor, Above United Bank of India, Baliram Peth, Near Kishor Agencies, Jalgaon-425001.
Jalna	Shop No 6 Ground Floor, Anand Plaza Complex, Bharat Nagar Shivaji Putla Road, Jalna 431203
Jalpaiguri	D B C Road, Opp Nirala Hotel, Jalpaiguri 735101
Jammu	JRDS Heights, Lane Opp. S & S Computers, Near Rbi Building Sector 14, Nanak Nagar, Jammu 180004
Jammu	5 A/D Extension 2, Near Panama Chowk Petrol Pump, Panama Chowk, Jammu 180012
Jamnagar	207 Manek Centre, P N Marg, Jamnagar 361001
Jamnagar	136-137-138 Madhav Palaza, Opp SBI Bank, Nr Lal Bunglow, Jamnagar 361001.
Jamshedpur	Room No. 15 Ist Floor, Millennium Tower "R" Road, Bistupur, Jamshedpur 831001
Jamshedpur	2nd Floor R R Square, SB Shop Area, Near Reliance Foot Print & Hotel- BS Park Plaza, Main Road Bistupur, Jamshedpur 831001.
Jaunpur	R N Complex 1-1-9-G, In Front of Pathak Honda, Ummarpur, Jaunpur 222002.
Jhansi	Opp. SBI Credit Branch, Babu Lal Karkhana Compound, Gwalior Road, Jhansi 284001
Jhansi	371/01 Narayan Plaza, Gwalior Road, Near Jeevan Shah Chauraha, Jhansi 284001

Jodhpur	1/5 Nirmal Tower, 1st Chopasani Road, Jodhpur 342003
Jodhpur	203 Modi Arcade, Chopasni Road, Jodhpur 342001
Junagadh	"Aastha Plus" 202-A 2nd Floor, Sardarbag Road Nr.Aikapuri, Opp. Zansi Rani Statue, Junagadh 362001
Junagadh	124-125 Punit Shopping Center, M.G Road Ranavav Chowk, Junagadh 362001
Kadapa	Bandi Subbaramaiah Complex, D.No:3/1718 Shop No: 8, Raja Reddy Street, Besides Bharathi Junior College, Kadapa 516001
Kakinada	No.33-1 44 Sri Sathya Complex, Main Road, Kakinada 533001
Kalyani	A-1/50 Block Akalyani, Dist Nadia, Kalyani 741235
Kannur	Room No. PP 14/435, Casa Marina Shopping Centre, Talap, Kannur 670004
Kannur	2nd FloorPrabhath Complex, Fort Road Nr.ICICI Bank, Kannur 670001
Kanpur	First Floor 106-108, City Centre Phase II, 63/ 2 The Mall, Kanpur 208001
Kanpur	15/46 B Ground Floor, Opp: Muir Mills, Civil Lines, Kanpur 208001
Karaikudi	No. 2 Gopi Arcade, 100 Feet Road, Karaikudi 630001
Karimnagar	H.No.7-1-257, Upstairs S.B.H, Mankammathota, Karimnagar 505001
Karimnagar	H.No.4-2-130/131 Above Union Bank, Jafri Road Rajeev Chowk, Karimnagar 505001
Karnal	18/369 Char Chaman, Kunjpura Road, Behind Miglani Hospital, Karnal 132001.
Karur	126 GVP Towers, Kovai Road, Basement of Axis Bank, Karur 639002.
Karur	No.6 Old No.1304 Thiru-Vi-Ka Road, Near G.R.Kalyan Mahal, Karur 639001.
Kharagpur	Shivhare Niketan, H.No.291/1 Ward No-15, Malancha Main Road, Opposite Uco Bank, Kharagpur 721301
Kharagpur	180 Malancha Road, Beside Axis Bank Ltd, Kharagpur 721304
Kolhapur	2 B 3rd Floor Ayodhya Towers, Station Road, Kolhapur 416001
Kolhapur	605/1/4 E Ward Shahupuri 2nd Lane, Laxmi Niwas Near Sultane Chambers, Kolhapur 416001
Kolkatta	2nd Floor, Room No-226, 1 R N Mukherjee Road, Kolkata -700001.
Kolkatta	166 A, Rashbihari Avenue 2nd Floor, Opp. - Fortish Hospital, Kolkata - 700029.
Kolkatta	Saket Building, 44 Park Street 2nd Floor, Kolkata -700 016.
Kolkata	Chowringhee Court, 2nd Floor, Unit No.33, 55/55/1, Chowringhee Road, Kolkata - 700071.
Kollam	Kochupilamoodu Junction, Near VLC Beach Road, Kollam 691001
Kollam	Sree Vigneswara Bhavan, Shastri Junction, Kadapakada, Kollam 691001
Korba	1st Floor City Centre, 97 IRCC Transport Nagar, Korba 495677
Kota	B-33 'Kalyan Bhawan', Triangle Part, Vallabh Nagar, Kota 324007
Kota	29 Ist Floor Near Lala Lajpat Rai Circle, Shopping Centre, Kota 324007
Kottayam	Building No: KMC IX / 1331 A, Opp.: Malayala Manorama, Railway Station Road, Thekkumkattil Building, Kottayam 686001
Kottayam	1st Floor Csiascension Square, Railway Station Road, Collectorate P O, Kottayam 686002
Kumbakonam	Jailani Complex, 47 Mutt Street, Kumbakonam 612001
Kurnool	H.No.43/8 Upstairs, Uppini Arcade, N R Peta, Kurnool 518004
Kurnool	Shop No.43 1st Floor, S V Complex Railway Station Road, Near SBI Main Branch, Kurnool 518004
Lucknow	ALAMBAGH, KSM Tower CP-1 Sinder Dump, Near Alambagh Bus Station, Alambagh, Lucknow - 226005
Lucknow	B-1/2 Vijay Khand, Near Union Bank of India, Gominagar, Lucknow - 226010
Lucknow	HIG-67 Sector E, Aliganj, Lucknow - 226024
Lucknow	1st Floor, A A Complex, Thaper House, 5 Park Road, Hazratganj, Lucknow - 226001
Lucknow - alambagh Ludhiana	No. 4 First Floor, Centre Court 5, Park Road, Hazratganj, Lucknow 226001
Ludhiana	U/GF Prince Market, Green Field Near Traffic Lights, Sarabha Nagar, Pulli Pakhowal Road, (Above Dr. Virdis Lab), P.O. Model Town, Ludhiana 141002
Ludhiana	SCO 136, 1st Floor Above Airtel Showroom, Feroze Gandhi Market, Ludhiana 141001
Madurai	# Ist Floor 278, North Perumal Maistry Street, (Nadar Lane), Madurai 625001

Madurai	Rakesh Towers, 30-C 1st Floor, Bye Pass Road, Opp Nagappa Motors, Madurai 625010
Malappuram	First Floor Cholakkal Building, Near U P School Up Hill, Malappuram 676505
Malda	Sahis Tuli Under Ward No.6, No.1 Govt Colony, English Bazar Municipality, Malda 732101
Mandi	149/11 School Bazaar, Mandi 175001
Mangalore	No. G4 & G5 Inland Monarch, Opp. Karnataka Bank, Kadri Main Road Kadri, Mangalore 575003.
Mangalore	Mahendra Arcade Opp Court Road, Karangal Padi, Mangalore 575003
Margao	Virginkar Chambers I Floor, Near Kamat Milan Hotel, New Market Near Lily Garments, Old. Station Road, Margao 403601
Margao	2nd Floor Dalal Commercial Complex, Pajifond, Margao 403601
Mathura	Ambey Crown, IInd Floor, In Front of BSA College, Gaushala Road, Mathura 281001
Meerut	108 1st Floor Shivam Plaza, Opposite Eves Cinema, Hapur Road, Meerut 250002
Meerut	1st Floor Medi Centre, Opp ICICI Bank, Hapur Road Near Bachha Park, Meerut 250002
Mehsana	1st Floor Subhadra Complex, Urban Bank Road, Mehsana 384002
Mehsana	UL/47 Apollo Enclave, Opp Simandhar Temple, Modhera Cross Road, Mehsana 384002
Mirzapur	Above HDFC Bank, Dankeenganj, Mirzapur 231001
Moga	1st Floor Dutt Road, Mandir Wali Gali, Civil Lines Barat Ghar, Moga 142001
Moradabad	B-612 'Sudhakar', Lajpat Nagar, Moradabad 244001
Moradabad	Om Arcade Parker Road, Above Syndicate Bank, Chowk Tari Khana, Moradabad 244001
Morena	Moti Palace, Near Ramjanki Mandir, Morena 476001
Mumbai	CTS No 411, 202 Citi Point, 2nd Floor, Telli Galli, Rajashree Shahu Maharaj Marg, Above C.T. Chatwani Hall, Opp. Hero Honda Showroom, Andheri (East), Mumbai - 400069.
Mumbai	Rajabhadur Compound, Ground Floor, Opp Allahabad Bank, Behind ICICI Bank, 30 Mumbai Samachar Marg, Fort, Mumbai - 400023.
Mumbai	114, 1st floor, Commerce House, 140, Nagindas Master Road, Fort, Mumbai - 400023.
Mumbai - Andheri	131 Andheri Industrial Estate, Veera Desai Road, Andheri (West), Mumbai - 400053.
Mumbai - Borivali	Ground Floor, Himanshu Bldg., Sodawala Lane, Lina Chandawarkar Road, Borivali, Mumbai - 400 091.
Mumbai - Chembur	Shop No.4, Ground Floor, Shram Safliya Bldg., N. G. Acharya Marg, Chembur, Mumbai - 400 071.
Mumbai - Fort	24/B, Raja Bahadur Compound, Ambalal Doshi Marg, Behind BSE Bldg, Fort - 400001
Mumbai - Vashi	Shop No.43-A, Ground Floor, Vashi Plaza, Sector-17, Near Apna Bazar, Vashi, Mumbai - 400 705.
Mumbai - Vile parle	104, Sangam Arcade, V. P. Road Opp: Railway Station, Above Axis Bank, Vile Parle (West), Mumbai - 400056
Muzaffarpur	Brahman Toli, Durgasthan Gola Road, Muzaffarpur 842001
Muzaffarpur	Ist Floor Uma Market, Thana Gumtimoti Jheel, Muzaffarpur 842001
Mysore	No.1 1st Floor Ch.26, 7th Main 5th Cross, Above Trishakthi Medicals, Saraswati Puram, Mysore 570009
Mysore	L-350 Silver Tower, Ashoka Road Opp.Clock Tower, Mysore 570001
Nadiad	104/105 Near Paras Cinema, City Point Nadiad, Nadiad 387001
Nagercoil	3A South Car Street, Parsans Complex, Nagercoil 629001
Nagpur	145 Lendra Park, Behind Shabari, New Ramdaspath, Nagpur 440010
Nagpur	Plot No 2/1 House No 102/1, Mata Mandir Road, Mangaldeep Appartment, Opp Khandelwal Jewelers, Dharampeth, Nagpur 440010
Namakkal	105/2 Arun Towers, Paramathi Street, Namakkal 637001
Nanded	Shop No.4 Santakripa Market, G G Road Opp.Bank of India, Nanded 431601
Nasik	Ruturang Bungalow 2, Godavari Colony, Behind Big Bazar, Near Boys Town, School, Off College Road, Nasik 422005
Nasik	F-1 Suyojit Sankul, Sharanpur Road, Nasik 422002
Navsari	16 1st Floor Shivani Park, Opp. Shankheswar Complex, Kaliawadi, Navsari 396445

Navsari	1/1 Chinmay Aracade, Opp Sattapir Rd, Tower Rd, Navsari 396445
Nellore	9/756 First Floor, Immadisetty Towers, Ranganayakulapet Road, Santhapet, Nellore 524001
Nellore	16-2-230 Room No : 27, 2nd Floor Keizen Heights, Gandhi Nagar, Pogathota, Nellore 524001
New Delhi	305 New Delhi House , 27 Barakhamba Road , New Delhi - 110001
New Delhi	7-E, 4th Floor, Deen Dayaal Research Institute Bldg. , Swamiram Tirath Nagar, Jhandewalan Extn, Near Videocon Tower, New Delhi -110055
New Delhi	605, 6th Floor, Ashoka Estate Building, 24, Barakhamba Road, New Delhi - 110001.
Nizamabad	H No:5-6-430, Above Bank of Baroda First Floor, Beside HDFC Bank, Hyderabad Road, Nizamabad 503003 C-81 First Floor, Sector 2, Noida 201301
Noida	405, 4th Floor, Vishal Chamber Plot No. 1, Sector-18 Noida-201301 (U.P)
Palakkad	10 / 688 Sreedevi Residency, Mettupalayam Street, Palakkad 678001
Palakkad	No: 20 & 21, Metro Complex, H.P.O.Road, Palakkad 678001
Panipat	SCO 83-84 1st Floor, Devi Lal Shopping Complex, Opp Rbs Bank, G T Road, Panipat 132103.
Panipat	1st Floor, Krishna Tower, Above Amertex, G.T. Road, Panipat 132103
Panjim	No. 108 First Floor, Gurudutta Bldg, Above Weekenderm, G Road, Panjim 403001
Panjim	City Business Centre, Coelho Pereira Building, Room No 18 19 & 20, Dada Vaidya Road, Panjim 403001
Pathankot	1st Floor 9 A, Improvement Trust Building, Patel Chowk, Pathankot 145001
Patiala	35 New Lal Bagh Colony, Patiala 147001
Patiala	SCO 27 D, Chotti Baradari, Near Car Bazaar, Patiala 147001
Patna	G-3 Ground Floor, Om Vihar Complex, SP Verma Road, Patna 800001
Patna	3A 3rd Floor Anand Tower, Exhibition Road Opp ICICI Bank, Patna 800001
Pollachi	146/4 Ramanathan Building, 1st Floor New Scheme Road, Pollachi 642002
Pondicherry	S-8 100 Jawaharlal Nehru Street, (New Complex Opp. Indian Coffee House), Pondicherry 605001
Pondicherry	No:7 Thiayagaraja Street, Pondicherry 605001
Proddatur	Shop No:4 Araveti Complex, Mydukur Road, Beside Syndicate Bank, Proddatur 516360
Pudukottai	Sundaram Masilamani Towers, TS No. 5476 5479, PM Road Old Tirumayam Salai, Near Anna Statue Jublie Arts, Pudukottai 622001
Pune	Mozaic Bldg, CTS No.1216/1, Final Plot No.576/1 TP, Scheme No.1, F C Road, Bhamburda, Shivaji Nagar, Pune - 411004.
Pune	Nirmiti Eminence, Off No. 6, I Floor Opp. Abhishek Hotel, Mehandale Garage Road, Erandawane, Pune - 411004.
Raipur	HIG C-23 Sector 1, Devendra Nagar, Raipur 492004
Raipur	Shop No. 31, Third Floor, Millenium Plaza Above Indian House, Behind Indian Coffee House, Raipur - 492001
Rajahmundry	Door No: 6-2-12 1st Floor, Rajeswari Nilayam Near, Vamsikrishna Hospital, Nyapathi Vari Street, T Nagar, Rajahmundry 533101
Rajahmundry	D.No.6-1-4 Rangachary Street, T.Nagar Near Axis Bank Street, Rajahmundry 533101
Rajapalayam	Sri Ganapathy Complex, 14B/5/18 T P Mills Road, Virudhungan Dist, Rajapalayam 626117.
Rajkot	Office 207 210 Everest Building, Opp Shastri Maidan, Limda Chowk, Rajkot 360001
Rajkot	104 Siddhi Vinyak Com., Opp Ramkrishna Ashram, Dr Yagnik Road, Rajkot 360001
Ranchi	4 HB Road No: 206, 2nd Floor Shri Lok Complex, Ranchi 834001
Ranchi	Room No 307 3rd Floor, Commerce Tower, Beside Mahabir Tower, Ranchi 834001
Ratlam	1 Nagpal Bhawan, Free Ganj Road, Do Batti Near Nokia Care, Ratlam 457001
Renukoot	Radhika Bhavan, Opp. Padmini Hotel, Murdhwa, Renukoot 231217
Rewa	1st Floor Angoori Building, Besides Allahabad Bank, Trans University Road, Civil Lines, Rewa 485001.
Rohtak	205 2nd Floor Building No: 2, Munjal Complex, Delhi Road, Rohtak 124001

Rohtak	1st Floor Ashoka Plaza, Delhi Road, Rohtak 124001
Roorkee	Shree Ashadeep Complex, 16 Civil Lines, Near Income Tax Office, Roorkee 247667
Rourkela	1st Floor Mangal Bhawan, Phase II Power House Road, Rourkela 769001
Rourkela	1st Floor Sandhu Complex, Kachery Road, Uditnagar, Rourekla 769012
Sagar	Satyam Complex, 1st Floor, opp. Cantt. Mall, 5 Civil Lines, Sagar - 470002.
Saharanpur	I Floor Krishna Complex, Opp. Hathi Gate Court Road, Saharanpur 247001
Saharanpur	18 Mission Market, Court Road, Saharanpur 247001
Salem	No.2 I Floor Vivekananda Street, New Fairlands, Salem 636016
Salem	No:40 Brindavan Road, Fairlands, Near Perumal Koil, Salem 636016
Sambalpur	Opp. Town High School, Sansarak, Sambalpur 768001
Sambalpur	Ground Floor Quality Massion, Infront of Bazaar Kolkata, Nayapara, Sambalpur - 768001
Sangli	Jiveshwar Krupa Bldg, Shop. No.2 Ground Floor, Tilak Chowk Harbhat Road, Sangli 416416
Satara	117 / A / 3 / 22 Shukrawar Peth, Sargam Apartment, Satara 415002
Satna	1st Floor Gopal Complex, Near Bus Stand, Rewa Road, Satna 485001
Secunderabad	208 II Floor Jade Arcade, Paradise Circle, Secunderabad 500003.
Secunderabad	1st Floor Thirumala Complex, Paradise Circle S.D Road, Opp. Hotel Kamat, Secunderabad 500003
Shaktinagar	1st/A-375 V V Colony, Dist Sonebhadra, Shaktinagar 231222
Shillong	Annex Mani Bhawan, Lower Thana Road, Near R K M LP School, Shillong 793001
Shimla	1st Floor Opp Panchayat Bhawan, Main Gate, Bus Stand, Shimla 171001,
Shimla	Triveni Building, By Pas Chowk Khallini, Shimla -171002
Shimoga	Near Gutti Nursing Home, Kuvempu Road, Shimoga 577201,
Shimoga	Sri Matra Naika Complex, 1st Floor, Above Shimoga Diagnostic Centre, LLR Road Durgigudi, Shimoga 577201.
Shivpuri	1st Floor M.P.R.P. Building, Near Bank of India, Shivpuri 473551
Sikar	First Floor Super Tower, Behind Ram Mandir, Near Taparya Bagichi, Sikar 332001
Silchar	N.N. Dutta Road, Chowchakra Complex, Premtala, Silchar 788001,
Siliguri	17B Swamiji Sarani, Siliguri 734001
Siliguri	Nanak Complex, Sevoke Road, Siliguri - 734001
Sitapur	12/12-A Sura Complex, Arya Nagar, Opp Mal Godam, Sitapur 261001
Sivakasi	363 Thiruthangal Road, Opp: TNEB, Sivakasi 626123
Solan	Sahni Bhawan, Adjacent Anand Cinema Complex, The Mall Solan 173212
Solapur	Flat No 109 1st Floor, A Wing Kalyani Tower, 126 Siddheshwar Peth, Near Pangal High School, Solapur 41300
Solapur	Block No 06 Vaman Nagar, Opp D-Mart Jule Solapur, Solapur 413004
Sonepat	205 R Model Town, Above Central Bank of India, Sonepat 131001
Sri ganganagar	18 L Block, Sri Ganganagar 335001
Sri ganganagar	35E Block, Opp: Sheetla Mata Vaateka, Sri Ganganagar 335001
Srikakulam	D.No-4-1-28/1, Venkateswara Colony, Near Income Tax Office, Srikakulam 532001
Sultanpur	Karvy Computershare Pvt. Ltd. 1077/3, Civil Lines,Opp Bus Stand, Sultanpur 228001
Surat	Plot No.629 2nd Floor, fffice No.2-C/2-D, Ansu Khilal Tower, Beside Seventh Day Hospital, Opp.Dhiraj Sons Athwalines, Surat - 395001.
Surat	G-5 Empire State Buliding, Nr Udhna Darwaja, Ring Road, Surat - 395002.
Thane	101, Yashwant Building, Ram Ganesh, Godkari Path, Ram Maruti Road, Naupada, Thane, Mumbai - 400 602.
Thane	3rd Floor, Nalanda Chambers, B Wing, Gokhale Road, Near Hanuman Temple, Naupada, Thane (West) - 400602.
Thane	103-105, Orion Business Park, Ghodbunder Road, Kapurbawdi, Thane (West) - 400 607.
Thanjavur	No. 70 Nalliah Complex, Srinivasam Pillai Road, Tanjore - 613001.
Thiruvalla	24/590-14, C.V.P Parliament Square Building, Cross Junction, Thiruvalla 689101

Thiruvalla	2nd Floor Erinjery Complex, Ramanchira, Opp Axis Bank, Thiruvalla 689107
Tirunelveli	1st Floor Mano Prema Complex, 182/6 S. N High Road, Tirunelveli 627001
Tirunelveli	55/18 Jeney Building, S N Road Near Aravind Eye Hospital, Tirunelveli 627001
Tirupathi	Shop No : 6 Door No: 19-10-8, Opp To Passport Office, Air Bypass Road, Tirupathi 517501
Tirupathi	H.No:10-13-425 1st Floor, Tilak Road Opp: Sridevi Complex, Tirupathi 517501
Tirupur	1 (1) Binny Compound, 2nd Street Kumaran Road, Tirupur 641601.
Tirupur	First Floor 244 A, Kamaraj Road, Opp To Cotton Market Complex, Tirupur 641604.
Trichur	Room No 26 & 27, Dee Pee Plaza, Kokkalai, Trichur 680001.
Trichur	2nd Floor Brothers Complex, Naikkanal Junction, Shornur Road, Near Dhanalakshmi Bank H O, Thrissur 680001
Trichy	No 8 I Floor 8th Cross, West Extn. Thillainagar, Trichy 620018
Trichy	60 Sri Krishna Arcade, Thennur High Road, Trichy 620017
Trivandrum	R S Complex, Opposite of LIC Buildings, Pattom P O, Trivandrum 695004
Trivandrum	2nd Floor Akshaya Tower, Sasthamangalam, Trivandrum 695010
Tuticorin	4 B A34 A37, Mangalmani Mani Nagar, Opp. Rajaji Park, Palayamkottai Road, Tuticorin 628003
Udaipur	32 Ahinsapuri, Fatehpura Circle, Udaipur 313004
Udaipur	201-202 Madhav Chambers, Opp G P O, Chetak Circle, Udaipur 313001
Ujjain	101 Aashta Tower, 13/1 Dhanwantri Marg, Freeganj, Ujjain 456010
Vadodara	103 Aries Complex BPC Road, Off R.C. Dutt Road, Alkapuri, Vadodara 390007
Vadodara	SB-5 Mangaldeep Complex, Opp. Masonic Hall, Productivity Road, Alkapuri, Vadodara 390007
Valsad	Gita Nivas 3rd Floor, Opp. Head Post Office, Halar Cross Lane, Valsad 396001
Valsad	Shop No 2Phiroza Corner, Opp Next Show Room, Tithal Road, Valsad 396001
Vapi	208 2nd Floor Heena Arcade, Opp. Tirupati Tower, Near G.I.D.C. Char Rasta, Vapi 396195
Vapi	Shop No-12 Ground Floor, Sheetal Appartment, Near K P Tower, Vapi 396195
Varanasi	Office No 1 Second Floor, Bhawani Market, Building No. D58/2A1 Rathyatra, Beside Kuber Complex, Varanasi 221010
Varanasi	D-64/1321st Floor, Anant Complex Sagra, Varanasi 221010
Vellore	No.1 Officer's Line 2nd Floor, MNR Arcade Opp. ICICI Bank, Krishna Nagar, Vellore 632001
Vellore	1 M N R Arcade, Officers Line, Krishna Nagar, Vellore 632001
Vijayawada	40-1-68 Rao & Ratnam Complex, Near Chennupati Petrol Pump, M.G Road, Labbipet, Vijayawada 520010
Vijayawada	39-10-7 Opp : Municipal Water Tank, Labbipet, Vijayawada 520010
Visakhapatnam	47/9/17 1st Floor, 3rd Lane Dwaraka Nagar, Visakhapatnam 530016
Visakhapatnam	Door No: 48-8-7, Dwaraka Diamond, Ground Floor Srinagar, Visakhapatnam 530016
Vizianagaram	Soubhagya 19-6-1/3, 2nd Floor Near Fort Branch, Opp: Three Temples, Vizianagaram 535002
Warangal	A.B.K Mall, Near Old Bus Depot Road, F-7 Ist Floor Ramnagar, Hanamkonda, Warangal 506001
Warangal	5-6-95 1 St Floor, Opp: B.Ed Collage, Lashkar Bazar, Chandra Complex, Hanmakonda, Warangal 506001
Yamuna nagar	124 B/RModel Town, Yamuna Nagar 135001
Yamuna nagar	Jagdhari Road, Above Uco Bank, Near D.A.V. Girls College, Yamuna Nagar 135001.

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